

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 6, 1962/Sravana 15, 1884 (Saka)

No. 52

1. Oath or Affirmation

Dr. Antonio Colaco and Dr. Pundalik D. Gaitonde made and subscribed the oath in English and took their seats in the House.

2. Starred Questions

Starred Questions (Nos. 1—13) were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions (Nos. 1—23, 25—60, 62—69 and 71—76) were laid on the Table.

4. Obituary References

The Speaker made references to the passing away of Shri M. Hifzur Rahman who was a sitting member of Lok Sabha, Shri Purushottam Das Tandon who was a member of the Constituent Assembly of India and of the First Lok Sabha and Dr. B. C. Roy who was Chief Minister of West Bengal.

Thereafter members stood in silence for a short while as a mark of respect.

5. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

- | | |
|--|---|
| (1) Chinese aggression in Ladakh. | Sarvashri Sivamurthi Swami, Hem Barua, Prakash Vir Shastri, Mani Ram Bagri, Ramchandra Vithal Bade, H. H. Maharaja Pratap Keshari Deo, Nath Pai, Priya Gupta, Hari Vishnu Kamath, S. N. Dwivedy, Kishen Pattnayak and Tridib Kumar Chaudhuri. |
| (2) Series of Railway accidents during the last four months. | Sarvashri K. Ananda Nambiar, P. Kunhan, S. M. Banerjee, H. N. Mukerjee and Shrimati Renu Chakravartty. |

[P.F.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Mineral Concession (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 718 dated the 26th May, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy of the Land Acquisition (Amendment) Ordinance, 1962 (No. 3 of 1962) promulgated by the President on the 20th July, 1962, under provisions of article 123(2)(a) of the Constitution.
- (3) A copy each of the following papers:—
 - (i) The Newsprint Control (Amendment) Order, 1962 published in Notification No. 8|26|62-Imp. dated the 20th July, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (ii) (a) Annual Report of the State Trading Corporation of India Limited, New Delhi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
(b) Review by Government on the working of the above Corporation.
- (4) A copy each of the following papers:—
 - (i) Government Resolution No. 7(1)Met|62 dated the 23rd June, 1962 under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
 - (ii) Report on the activities of the Central Silk Board for the year 1961-62.
- (5) A copy each of the following Notifications:—
 - (i) Notification No. G.S.R. 786 dated the 18th June, 1962 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to fruit and vegetable preservation industry.
 - (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1962 published in Notification No. G.S.R. 887 dated the 30th June, 1962, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (6) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1962 published in Notification No. G.S.R. 914 dated the 7th July, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

*The notification was previously laid on the Table on the 21st June, 1962 and was re-laid under Rule 234(2) of the Rules of Procedure.

**** (7) A copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules 1962 published in Notification No. G.S.R. 750 dated the 2nd June, 1962, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.**

(8) A copy each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

(i) G.S.R. No. 845 dated the 23rd June, 1962.

(ii) G.S.R. No. 884 dated the 30th June, 1962.

(iii) G.S.R. No. 952 dated the 14th July, 1962.

(9) A copy of Report on the General Election to the Kerala Legislative Assembly, 1960.

7. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 21st May, 1962:—

(1) The Appropriation (No. 2) Bill, 1962.

(2) The Finance (No. 2) Bill, 1962.

(3) The Drugs (Amendment) Bill, 1962.

(4) The Appropriation (No. 3) Bill, 1962.

(5) The Appropriation (Railways) No. 3 Bill, 1962.

(6) The President's Pension (Amendment) Bill, 1962.

(ii) Secretary also laid on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Advocates (Second Amendment) Bill, 1962 passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 21st May, 1962.

8. Statement by Prime Minister

The Prime Minister made a statement on the situation in Ladakh and also laid on the Table a copy of White Paper No. VI containing Notes, Memoranda and Letters exchanged between the Governments of India and China between November, 1961 and July, 1962 and a further note dated 26-7-1962 from the Government of India to the Government of China.

9. Statements by Ministers

(i) The Minister of Finance made a statement on his recent visit to Western Europe and also laid on the Table a copy of statement made by him to the 34th Session of the United Nations Economic and Social Council.

(ii) The Minister of Railways made a statement on the Railway accident at Dumraon on the 21st July, 1962.

****The Notification was previously laid on the Table on the 22nd June, 1962 and was re-laid under Rule 234 (2) of the Rules of Procedure.**

[P.T.O.]

10. Government Bill—Under Consideration

The National Cooperative Development Corporation Bill, 1962.

The motion for consideration of the Bill was moved by Shri Shyam Dhar Misra.

An amendment for reference of the Bill to a Select Committee was moved by Shri U. M. Trivedi.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi
- (2) Shri Shree Narayan Das
- (3) Shri C. L. Narasimha Reddy
- (4) Shri Purushottamdas R. Patel
- (5) Shri Sarjoo Pandey
- (6) Shri Prabhu Dayal Himatsingka
- (7) Shri Jashvant Mehta
- (8) Shri Arun Chandra Guha
- (9) Dr. L. M. Singhvi
- (10) Shri Man Sinh P. Patel.
- (11) Shri Inder J. Malhotra.

Shri S. K. Dey replied to the debate.

The amendment for reference of the Bill to a Select Committee was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4 to 21, 23, 24 and the Schedule were adopted.

Clauses 3 and 22 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. K. Dey.

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 7, 1962/Sravana 16, 1884 (Saka)

No. 53

1. Starred Questions

Starred Questions Nos. 49—56 and 87 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 77—154, 156—159, 161—184 and 186—214 were laid on the Table.

3. Short Notice Question

Reply to a Short Notice Question addressed to the Minister of Food and Agriculture regarding Contaminated Flour from U.S.A. was laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—

(i) S.O. No. 1621 dated the 26th May, 1962.

(ii) S.O. No. 2078 dated the 7th July, 1962.

(iii) G.S.R. No. 943 dated the 14th July, 1962.

(2) Statements regarding the power supply crisis in Delhi and power situation in Calcutta.

(3) Statement regarding the flood situation in the country.

(4) Statement regarding the Report of the Krishna Godavari Commission.

(5) A copy each of the following Notifications under sub-section (3) of section 139 of the Motor Vehicles Act, 1930, making certain amendments to the Tripura Motor Vehicles Rules, 1954:—

* (a) Notification No. F. VIII(6)-MV/61 published in Tripura Gazette dated the 25th November, 1961.

*The Notification was previously laid on the Table on the 12th June, 1962 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- ** (b) Notification No. F. IV(2)-MV/61 published in Tripura Gazette dated the 26th May, 1962.**
- (6) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
- (a) Notifications No. F. 12/130/56-61/PR(T) and No. F. 12/41/61-Transport published in Delhi Gazettes dated the 12th April, 1962 and 24th May, 1962, respectively, making certain amendments to the Delhi Motor Vehicles Rules, 1940.
 - (b) Notification No. 66/62/F. 68-176/61-Pub. published in Andaman and Nicobar Gazette dated the 5th April, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.
- (7) Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1961 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (8) Statement correcting the reply given on the 3rd May, 1962 to a supplementary by Shri S. C. Samanta on Starred Question No. 385 regarding Second Shipyard at Cochin.
- (9) A copy each of the following papers:—
- (i) The Delhi Development Authority (Publication of Approval of Plan) Regulations, 1962 published in Notification No. S.O. 2166 dated the 14th July, 1962, under section 58 of the Delhi Development Act, 1957.
 - (ii) Certified Accounts of the Delhi Development Authority for the year 1959-60 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (10) A copy each of the following papers:—
- (i) Government Resolution No. WB-3|34|62 dated the 7th July, 1962, on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Assam and West Bengal.
 - (ii) Government Resolution No. WB-3|43|62 dated the 19th July, 1962 on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Tripura.
 - (iii) Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1961-62.
- (11) A copy each of the following papers:—
- (i) Annual Report of the Damodar Valley Corporation and Audit Report thereon for the year 1960-61, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
 - (ii) Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

****The Notification was previously laid on the Table on the 20th June, 1962 and was re-laid under Rule 234(2) of the Rules of Procedure.**

- (12) A copy of the Railway Accidents (Compensation) Amendment Rules, 1962 published in Notification No. S.O. 2004 dated the 30th June, 1962 together with a Corrigendum thereto, under sub-section (3) of section 82J of the Indian Railways Act, 1890.
- (13) A copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) The Rice (Punjab) Price Control Order, 1962 published in Notification No. G.S.R. 876 dated the 30th June, 1962.
 - (b) The Rice (Madhya Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 877 dated the 30th June, 1962.
 - (c) The Rice and Paddy (Assam) Price Control Order, 1962 published in Notification No. G.S.R. 878 dated the 30th June, 1962.
 - (d) The Rice (Uttar Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 879 dated the 30th June, 1962.
 - (e) Notification No. G.S.R. 962 dated the 18th July, 1962.
 - (f) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1962 published in Notification No. G.S.R. 1023 dated the 24th July, 1962.
- (14) A copy of the Animal Welfare Board (Administration) Rules, 1962 published in Notification No. S.O. 2005 dated the 30th June, 1962, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (15) A copy of the Indian Aircraft (Amendment) Rules, 1962 published in Notification No. G.S.R. 772 dated the 9th June, 1962, under section 14A of the Indian Aircraft Act, 1934 together with an explanatory note.

5. Motion for Election to Committee

Dr. Sushila Nayar moved the following motion:—

“That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council.”

The motion was adopted.

6. Motion re: Third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Third Report of the Business Advisory Committee presented to the House on the 6th August, 1962.”

The motion was adopted.

[P.T.O.]

7. Government Bills—Passed

(i) *The National Cooperative Development Corporation Bill, 1962*

Discussion on the motion that the Bill, as amended, be passed, moved on the 6th August, 1962, continued.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi
- (2) Shri Inder J. Malhotra
- (3) Dr. L. M. Singhvi
- (4) Shri S. K. Dey

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Assam Rifles (Amendment) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri U. M. Trivedi
- (3) Shri Hem Barua
- (4) Shri Arun Chandra Guha
- (5) Shri Mahavir Tyagi
- (6) Shri Diwan Chand Sharma
- (7) Shri Yashpal Singh
- (8) Shri J. N. Hazarika

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

The Extradition Bill, 1962

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th October, 1962 was moved by Shri H. N. Mukerjee.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Hem Barua

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- (3) Shri Diwan Chand Sharma
- (4) Shri Gauri Shanker
- (5) Pandit K. C. Sharma
- (6) Dr. M. S. Aney
- (7) Shri Yamuna Prasad Mandal
- (8) Shrimati Renuka Ray
- (9) Shri Lahri Singh
- (10) Shri Kunwar Krishna Verma.

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th October, 1962 was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 37 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri U. M. Trivedi
- (3) Shri Diwan Chand Sharma (*Speech Unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 8, 1962/Sravana 17, 1884 (Saka)

No. 54

1. Starred Questions

Starred Questions Nos. 92—102 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 215—233, 235—296, 298—323, 330—342 and 344-345 were laid on the Table.

3. Short Notice Question

The Minister of Food and Agriculture answered supplementaries on Short Notice Question regarding Contaminated Flour from U.S.A., a reply to which was laid on the Table on the 7th August, 1962.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 2C of the Insurance Act, 1938:—
 - (i) S.O. No. 1656 dated the 2nd June, 1962.
 - (ii) S.O. No. 1657 dated the 2nd June, 1962.
- (2) A copy of the Coal Mines (Conservation and Safety) (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 848 dated the 23rd June, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (3) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
 - (i) The Khadi and Village Industries Board (Bombay, Poona and East Khandesh) (Reconstitution) Order, 1961 published in Notification No. G.S.R. 1487 dated the 16th December, 1961 together with an amendment thereto published in Notification No. G.S.R. 1544 dated the 30th December, 1961.
 - (ii) The Madhya Pradesh Dental Council (Reconstitution) Order, 1962 published in Notification No. S.O. 1862 dated the 28th May, 1962.

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- (4) A copy of Notification No. 19/108/61-Delhi published in Delhi Gazette dated the 3rd January, 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.
- (5) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1962 published in Notification No. G.S.R. 775 dated the 8th June, 1962, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (6) A copy of Notification No. F. 3(31)/58-Fin(E) published in Delhi Gazette dated the 13th July, 1961, containing the Delhi Sales Tax (Amendment) Rules, 1961, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as extended to Delhi.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th August, 1962, Rajya Sabha had passed a motion referring the Limitation Bill, 1962, to a Joint Committee of the Houses consisting of 30 members, 10 from Rajya Sabha, namely:—

1. Shrimati Violet Alva
2. Shri P. N. Saprú
3. Pandit S. S. N. Tankha
4. Shri K. K. Shah
5. Shri B. K. P. Sinha
6. Shri S. K. Basu
7. Diwan Chaman Lall
8. Shri K. V. Raghunatha Reddy
9. Shri M. Ruthnaswamy
10. Shri Dibakar Patnaik

and 20 members from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

6. Intimation Re: Arrest of Members

The Speaker informed Lok Sabha that he had received a telegram dated the 6th August, 1962, from the Superintendent of Police, Bhopal, intimating that Sarvashri Hukam Chand Kachwai, Ramchandra Vithal Bade and Homi F. Daji, members, Lok Sabha, were arrested under Section 188 of the Indian Penal Code, on the 6th August, 1962, for defying ban inside regulated area of Madhya Pradesh Vidhan Sabha at Bhopal.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs announced that a Short Duration Discussion on breakdown of Power supply in Delhi will take place on Thursday, the 9th August, 1962, at 3 P.M.

9. Motion Re: Extension of Time for Presentation of Report of Select Committee

Shri S. V. Krishnamoorthy Rao moved the following motion:—

“That the time appointed for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs, be extended upto the last day of the first week of the next session.”

The motion was adopted.

10. Government Bill—Introduced

The Land Acquisition (Amendment) Bill, 1962.

11. Statement Re: Ordinance—Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Land Acquisition (Amendment) Ordinance, 1962, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12. Government Bills—Passed

(i) *The Extradition Bill, 1962*

Discussion on the motion that the Bill be passed, moved on the 7th August, 1962, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Asoke K. Sen

The motion was adopted and the Bill was passed.

(ii) *The Hindu Adoptions and Maintenance (Amendment) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shrimati V. Vimla Devi
- (2) Shri U. M. Trivedi
- (3) Shri H. C. Heda
- (4) Shrimati Yashoda Reddy
- (5) Shri Gauri Shanker
- (6) Shri Sham Lal Saraf
- (7) Dr. M. S. Aney
- (8) Shri P. Venkatasubbaiah
- (9) Shrimati Sarojini Mahishi
- (10) Shrimati Shashank Manjari
- (11) Shri A. T. Sarma
- (12) Shrimati Renuka Ray
- (13) Shri Mohan Swarup
- (14) Shri Prabhu Dayal Himmatsingka
- (15) Shri N. R. Ghosh
- (16) Shri Raghunath Singh

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and new Clause 4 were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

13. Government Bill—Motion for reference to Joint Committee—Adopted

The Christian Marriage and Matrimonial Causes Bill, 1962

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th October, 1962, was moved by Shri Mathew Maniyangadan.

The following members took part in the debate:—

- (1) Shri Cherian J. Kappen
- (2) Shri Priya Gupta
- (3) Shrimati Renu Chakravartty

Shri Bibudhendra Misra replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th October, 1962 was negatived.

The motion was adopted as follows:—

“That the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Shri Joachim Alva, Shri A. E. T. Barrow, Shri Rajendranath Barua, Shrimati Renu Chakravartty, Shrimati Kamala Chaudhri, Sardar Daljit Singh, Shri Ram Dhani Das, Shri Sudhansu Bhushan Das, Shri Mulchand Dube, Shri V. B. Gandhi, Shri L. D. Kotoki, Shri M. K. Kumaran, Shri Baij Nath Kureel, Shri Mathew Maniyangadan, Shri Harish Chandra Mathur, Shri Panampilli Govinda Menon, Shri Bibudhendra Misra, Shri Maheswar Naik, Shri A. Nesamony, Shri Purushottamdas R. Patel, Shrimati Yashoda Reddy, Shri T. H. Sonavane, Shri Sivamurthy Swami, Shri G. G. Swell, Shri A. M. Thomas, Pandit D. N. Tiwary, Shri U. M. Trivedi, Shri T. Abdul Wahid, Shri Yashpal Singh, and Shri Asoke K. Sen;

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 9, 1962/Sravana 18, 1884 (Saka)

No. 55

1. Starred Questions

Starred Questions Nos. 144—153 and 155—165 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 346—385 and 387—422 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) The Cotton Control (Amendment) Order, 1962 published in Notification No. G.S.R. 888 dated the 29th June, 1962 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) S.O. No. 2203 dated the 16th July, 1962 issued under section 15 of the Industries (Development and Regulation) Act, 1961.

(iii) Annual Report of the Tea Board for the year 1959-60.

(2) A copy of the Grant of Loans to Licensed Salt Manufacturers' (Amendment) Rules, 1962 published in Notification No. G.S.R. 1007 dated the 28th July, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953.

(3) A statement containing particulars of 15 train accidents involving casualties which occurred during the period from 23rd June to 3rd August, 1962 and showing the action taken or proposed to be taken against the railway staff.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs announced that a discussion on the Report of the Study Team on Cooperative Training may take place on Friday, the 10th August 1962.

[P.T.O.]

5. Government Bill—Motion for Reference to Joint Committee—Adopted

The Specific Relief Bill, 1962.

The motion for reference of the Bill to a Joint Committee was moved by Shri Bibudhendra Misra.

The following members took part in the debate:—

- (1) Shri Man Sinh P. Patel
- (2) Shri Purushottamdas R. Patel
- (3) Shri U. M. Trivedi
- (4) Shrimati Sarojini Mahishi
- (5) Shri Gauri Shanker
- (6) Shri Rajendranath Barua

Shri Bibudhendra Misra replied to the debate.

The motion was adopted as follows:—

“That the Bill to define and amend the law relating to certain kinds of specific relief be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely, Dr. M. S. Aney, Shri Brij Basi Lal, Shri Brij Raj Singh-Kotah, Shri Chattar Singh, Shrimati Zohrabai Akbarbhai Chavda, Shri C. M. Chawdhary, Shri B. K. Dhaon, Shri N. R. Ghosh, Shri Abdul Ghani Goni, Shri Harish Chandra Heda, Shrimati Jamuna Devi, Shri Gulabrao Keshavrao Jedhe, Shri Yogendra Jha, Pandit Jwala Prasad Jyotishi, Shri Nihar Ranjan Laskar, Shri Masuriya Din, Shri Bibudhendra Misra, Shri David Munzni, Shri D. D. Puri, Shri A. V. Raghavan, Swami Rameshwaranand, Shri R. V. Reddiar, Shri A. T. Sarma, Shri S. M. Siddiah, Shri K. K. Singh, Shri Krishnapal Singh, Dr. L. M. Singhvi, Shri R. Umanath, Shri P. Venkata-subbaiah, and Shri Asoke K. Sen;

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

6. Statement by Minister of Steel and Heavy Industries

The Minister of Steel and Heavy Industries made a statement regarding the manufacture of small car.

7. Government Bill—Motion for reference to Select Committee—Adopted

The Administrators-General Bill, 1962

The motion for reference of the Bill to a Select Committee was moved by Shri Bibudhendra Misra.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law relating to the office and duties of Administrator-General be referred to a Select Committee consisting of Shri Bhagwat Jha 'Azad', Shri S. M. Banerjee, Shri R. G. Dubey, Shri M. L. Dwivedi, Shri Kashi Ram Gupta, Shri Shiv Charan Gupta, Shri J. N. Hazarika, Sardar Iqbal Singh, Shri Hari Vishnu Kamath, Shri Cherian J. Kappen, Shri R. K. Khadilkar, Shri P. Kunhan, Shri Lahri Singh, Shri Lalit Sen, Shri Inder J. Malhotra, Shri T. Manaen, Shri Jaswantraj Mehta, Shri Bakar Ali Mirza, Shri Bibudhendra Misra, Shri Mohan Nayak, Shri Ghanshyamlal Oza, Shri R. S. Pandey, Shri Ram Singh, Shri Hari Charan Soy, Shri M. P. Swamy, Shri Krishna Deo Tripathi, Shri Tula Ram, Shri Ram Sewak Yadav, Shri Bhisma Prasad Yadava, and Shri Asoke K. Sen with instructions to report by the last day of the first week of the next session.”

8. Discussion on matter of Urgent Public Importance

Shri Bishan Chander Seth raised a discussion on the breakdown of Power supply in Delhi.

The following members took part in the discussion:—

- (1) Shri Mani Ram Bagri
- (2) Dr. K. L. Rao
- (3) Shri Frank Anthony
- (4) Shrimati Renu Chakravartty
- (5) Shri K. Hanumanthaiya
- (6) Shri Narendrasingh Ranjitsingh Mahida
- (7) Shri Shiv Charan Gupta
- (8) Shri Priya Gupta
- (9) Shri Ansar Harvani
- (10) Shri Prakash Vir Shastri
- (11) Shri S. M. Banerjee

Hafiz Mohammad Ibrahim replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 10, 1962/Sravana 19, 1884 (Saka)

No. 56

1. Starred Questions

Starred Questions Nos. 172, 174—182, 206 and 210 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 423—497, 499—521, 523—530 and 532—538 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Health to the acute shortage of drinking water in Ramakrishna Puram, New Delhi.

On behalf of the Minister of Health, the Minister of Parliamentary Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1962 published in Notification No. G.S.R. 944 dated the 14th July, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary Statement No. I. **First Session, 1962.**
(Third Lok Sabha).
 - (ii) Supplementary Statement No. II. **Sixteenth Session, 1962.**
(Second Lok Sabha).
 - (iii) Supplementary Statement No. IV. **Fifteenth Session, 1961.**
(Second Lok Sabha).

[P.T.O.]

(3) A copy of Notification No. F.20(6)|61-Lab.(i), published in Delhi Gazette dated the 14th September, 1961 containing the Delhi Shops and Establishments (Amendment) Rules, 1961, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.

(4) A copy of Report of the Hindu Religious Endowments Commission (1960—1962).

5. Intimation Re: Conviction of Members

The Speaker informed Lok Sabha that he had received a letter dated the 7th August, 1962, from the Superintendent, District Jail, Bhopal, intimating that on the 6th August, 1962, Sarvashri Hukam Chand Kachwai, Ramchandra Vithal Bade and Homi F. Raji, members, Lok Sabha, were admitted in the jail having been sentenced to seven days' simple imprisonment by the Magistrate, First Class, Bhopal, under section 188, Indian Penal Code.

6. Statement by Minister of Mines and Fuel

The Minister of Mines and Fuel made a statement regarding the agreement between the Government of West Bengal and the Central Government over the question of coal mining in the State of West Bengal and also laid on the Table a copy of such agreement.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th August, 1962. He again made a revised statement at the end of the sitting.

8. Motions for Election to Committees

(i) Dr. D. S. Raju moved the following motion:—

“That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Institute of Medical Sciences, subject to the other provisions of the said Act, *vice* Dr. D. S. Raju resigned.”

The motion was adopted.

(ii) Dr. H. C. Dasappa moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1963, *vice* Shri Shivaram Rango Rane resigned.”

The motion was adopted.

9. Motion Re: Report of Study Team on Cooperative Training

Shri Diwan Chand Sharma moved the following motion:—

“That this House takes note of the Report of the Study Team on Cooperatives Training (Volumes I and II), laid on the Table of the House on the 19th April, 1961.”

The following members took part in the debate:—

- (1) Shri Kashi Ram Gupta
- (2) Shri Man Sinh P. Patel
- (3) Shri Shree Narayan Das
- (4) Shri Jashvant Mehta
- (5) Choudhury Brahm Perakash
- (6) Shri S. K. Dey

Shri Diwan Chand Sharma replied to the debate. The motion was adopted.

10. Motion Re: Fourth Report of Committee on Private Members Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 8th August, 1962.”

The motion was adopted.

11. Private Member’s Resolution—Negatived

Discussion on the following Resolution moved by Shri S. M. Banerjee on the 15th June, 1962, continued:—

“This House is of opinion that with a view to check the representative character of Trade Unions, rival Unions should be compelled by legislation to have their influence tested periodically by reference to a secret ballot of the workers concerned.”

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Jai Sukh Lal Hathi

Shri S. M. Banerjee replied to the debate.

The Resolution was negatived.

12. Private Member’s Resolution—Withdrawn

Shri Diwan Chand Sharma moved the following Resolution:—

“This House calls upon the Government to appoint a Committee to examine the question of introducing compulsory life insurance for every earning citizen of India and to suggest ways and means for giving effect to such a scheme.”

2 amendments were moved by—

- (1) Shri P. R. Chakravarti, and
- (2) Shri Basanta Kumar Das

[P.T.O.]

The following members took part in the debate:—

- (1) Shri P. R. Chakravarti
- (2) Shri Yamuna Prasad Mandal
- (3) Shri Basanta Kumar Das
- (4) Shri Rameshwar Tantia.
- (5) Shri S. M. Banerjee
- (6) Shri B. R. Bhagat

Shri Diwan Chand Sharma replied to the debate.

The amendment moved by Shri P. R. Chakravarti was negatived.

The amendment moved by Shri Basanta Kumar Das was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

13. Adjournment Motions

(i) The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Frank Anthony, Surendra Nath Dwivedy, Ananda Nambiar and Dr. L. M. Singhvi regarding the alleged failure of the Central Government to exercise its authority over the Union Territory of Delhi as avowed by the statement of the Minister of Irrigation and Power made on 9th August, 1962.

(ii) The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Yashpal Singh regarding a second Power Plant in Delhi having gone out of order.

Shri Yashpal Singh then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As less than fifty members rose, the Speaker informed that the member did not have the leave of the House.

14. Private Member's Resolution—under consideration

Shri Ananda Nambiar moved the following Resolution:—

“This House calls upon the Government to set up a Commission to enquire into the progress made in regard to the urban and rural housing and slum clearance schemes and to suggest measures for their speedy completion.”

Shri Nambiar's speech was not concluded.

15. Intimation Re: Arrest of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 9th August, 1962, from the Superintendent of Police, Bhopal, intimating that Shri Hari Vishnu Kamath, member, Lok Sabha, was arrested under section 188 of the Indian Penal Code, on the 9th August, 1962, for defying ban inside regulated area in front of Madhya Pradesh Vidhan Sabha at Bhopal.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 13, 1962/Sravana 22, 1884 (Saka)

No. 57

1. Starred Questions

Starred Questions Nos. 215—223, 225 and 227—231 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 539—560 and 562—645 were laid on the Table.

3. Short Notice Question

One Short Notice Question on President Ayub's statement regarding Union of Pakistan, Afghanistan and Iran, addressed to the Prime Minister was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) 'Reports of Experts on the Rourkela Iron and Steel Works' (Solveen Delegation's Report).
- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1960-61 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (3) A copy of the Territorial Councils (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 986 dated the 21st July, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956.
- (4) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 763 dated the 9th June, 1962.

[P.T.O.]

- (b) G.S.R. No. 764 dated the 9th June, 1962.
 - (c) G.S.R. No. 779 dated the 16th June, 1962.
 - (d) G.S.R. No. 830 dated the 23rd June, 1962.
 - (e) G.S.R. No. 831 dated the 23rd June, 1962.
 - (f) G.S.R. No. 872 dated the 30th June, 1962.
- (5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (a) G.S.R. No. 759 dated the 9th June, 1962.
 - (b) G.S.R. No. 799 dated the 13th June, 1962.
 - (c) G.S.R. No. 865 dated the 30th June, 1962.
 - (d) G.S.R. No. 866 dated the 30th June, 1962.
 - (e) G.S.R. No. 867 dated the 30th June, 1962.
 - (f) G.S.R. No. 868 dated the 30th June, 1962.
 - (g) G.S.R. No. 936 dated the 14th July, 1962.
- (6) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 828 dated the 23rd June, 1962.
 - (b) G.S.R. No. 869 dated the 30th June, 1962.
 - (c) G.S.R. No. 870 dated the 30th June, 1962.
 - (d) G.S.R. No. 940 dated the 14th July, 1962.
- (7) A copy each of the following Rules:—
- (a) The Union Duties of Excise (Distribution) Rules, 1962 published in Notification No. G.S.R. 933 dated the 14th July, 1962, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1962.
 - (b) The Additional Duties of Excise (Distribution) Rules, 1962 published in Notification No. G.S.R. 934 dated the 14th July, 1962, under sub-section (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

5. Intimation re: Conviction of Member

The Speaker informed Lok Sabha that he had received a letter dated the 9th August, 1962, from the Special First Class Magistrate, Tiruchirapalli, intimating that Shri Era Sezhiyan, Member, Lok Sabha, was tried in his court on a charge under section 143, Indian Penal Code and section 7(1) (a) and (b) of the Criminal Law Amendment Act and sentenced to two months rigorous imprisonment. The member had been lodged in the Central Jail, Tiruchirapalli.

6. Statement re: Supplementary Demands for Grants (General) for 1962-63

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1962-63.

7. Statement re: Supplementary Demands for Grants (Railways) for 1962-63

Sardar Swaran Singh presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

8. Government Bills—Introduced

- (1) The Atomic Energy Bill, 1962.
- (2) The Advocates (Third Amendment) Bill, 1962.

9. Motion re: India China Border Situation

Shri Jawaharlal Nehru moved the following motion:—

“That the situation along the India China border, particularly in the Ladakh region, be taken into consideration.”

Two substitute motions were moved by—

- (1) Shri Surendranath Dwivedy
- (2) H. H. Maharaja Pratap Keshari Deo

One amendment and two Substitute motions were disallowed.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri H. N. Mukerjee
- (4) Shri R. K. Khadilkar
- (5) Shri Ansar Harvani
- (6) Shri U. M. Trivedi
- (7) Shri Frank Anthony
- (8) Shri Raghunath Singh
- (9) H. H. Maharaja Shri Karni Singhji of Bikaner
- (10) Shri Diwan Chand Sharma
- (11) Shri Joachim Alva
- (12) Shri Ram Sewak Yadav
- (13) Shri K. Hanumanthaiya
- (14) Shri Bhagwat Jha 'Azad'
- (15) Dr. M. S. Aney
- (16) Shri Bakar Ali Mirza
- (17) Shri Bishan Chander Seth
- (18) Shri Brajeshwar Prasad

[P.T.O.]

(19) Shri Sham Lal Saraf

(20) Shri S. M. Banerjee

(21) Shri Yashpal Singh ..

(22) Shri R. S. Pandey

The discussion was not concluded.

10. Announcement by Speaker

The Speaker announced that the current session would be extended till the 7th September, 1962.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 14, 1962/Sravana 23, 1884 (Saka)

No. 58

1. Starred Questions

Starred Questions Nos. 269—278, 280—284, 286 and 288 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 646—650, 652—688 and 690—725 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Yashpal Singh called the attention of the Prime Minister to the reported digging of trenches by Pakistani Armed Forces along the West Bengal-Pakistan border.

The Minister of State of External Affairs made a statement in regard thereto.

(ii) Shri Mani Ram Bagri called the attention of the Minister of Railways to the collision between a goods train and a bus near Kashipur in Nainital district (U.P.) resulting in the death of one person and injuries to others.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Indian Statistical Institute, Calcutta, for the year 1960-61.
- (2) A copy of Notification No. S.O. 2444 dated the 4th August, 1962 under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (3) A copy of Government Resolution No. 55(1)EP(Coord)/62 dated the 12th July, 1962 constituting an Export Inspection Advisory Council.
- (4) A copy of Government Resolution No. Ch(1)-6(9)/61 dated the 18th June, 1962 under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (5) A copy of Government Resolution No. WB-16(1)/62 dated the 10th August, 1962 setting up a Wage Board for the coal mining industry.

[P.T.O.]

5. Statement by Minister of State of Irrigation and Power

The Minister of State of Irrigation and Power made a statement regarding Power supply position in Delhi.

6. Motion re: India China border situation

Discussion on the following motion and substitute motions thereto, moved on the 13th August, 1962, continued:—

“That the situation along the India China border, particularly in the Ladakh region, be taken into consideration.”

Shri Jawaharlal Nehru replied to the debate.

The substitute motions moved by Shri Surendranath Dwivedy and H. H. Maharaja Pratap Keshari Deo on the 13th August, 1962 were withdrawn by leave of the House.

7. Motion re: Report of Union Public Service Commission

Shri B. N. Datar moved the following motion:—

“That this House takes note of the Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961, together with the Government's Memorandum thereon, laid on the Table of the House on the 18th June, 1962.”

The following members took part in the debate:—

- (1) Shri G. Yallamanda Reddy
- (2) Shri Sham Lal Saraf
- (3) Shri Narendrasingh Mahida
- (4) Shri Bakar Ali Mirza
- (5) Shri G. G. Swell
- (6) Shri Abdul Ghani Goni
- (7) Shrimati Renuka Ray
- (8) Major Raja Bahadur Birendra Bahadur Singh of Khairagarh
- (9) Shri Yashpal Singh
- (10) Shri Sheo Narain
- (11) Shri S. M. Banerjee
- (12) Shri T. H. Sonavane
- (13) Shri Kishen Pattnayak (*Speech unfinished.*)

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 16, 1962/Sravana 25, 1884 (Saka)

No. 59

1. Starred Questions

Starred Questions Nos. 314—322, 324—326, 328 and 345 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 726—839 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Adulteration of Pure Ghee addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Dinen Bhattacharya called the attention of the Minister of Works, Housing and Supply to the closure of the Branch Office of Rehabilitation at Calcutta.

The Deputy Minister of Works, Housing and Supply made a statement in regard thereto.

(ii) Shri Prakash Vir Shastri called the attention of the Minister of Home Affairs to the explosion near Red Fort, Delhi.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1962 published in Notification No. S.O. 2158 dated the 14th July, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of Report of the School Health Committee (Part I).

[P.T.O.]

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Motion re: Fourth Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:—

“That this House agrees with the Fourth Report of the Business Advisory Committee presented to the House on the 14th August, 1962.”

The motion was adopted.

8. Motion re: Report of Union Public Service Commission

Discussion on the following motion moved on the 14th August, 1962, continued:—

“That this House takes note of the Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961, together with the Government's Memorandum thereon, laid on the Table of the House on the 18th June, 1962.”

The following members took part in the debate:—

- (1) Shri Kishen Pattnayak
- (2) Shri Harish Chandra Mathur
- (3) Shri Rajendranath Barua

Shri B. N. Datar replied to the debate.

The motion was adopted.

9. Motion re: Railway Accidents

Sardar Swaran Singh moved the following motion:—

“That the statement regarding Railway accidents, laid on the Table of the House on the 9th August, 1962, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Dinen Bhattacharaya
- (2) Shri Harish Chandra Mathur
- (3) Shrimati Basant Kunwar Ba
- (4) Shri K. Hanumanthaiya
- (5) Shri Ajit Prasad Jain
- (6) Shri Hem Barua
- (7) Dr. K. L. Rao
- (8) Shri S. M. Banerjee

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 17, 1962/Sravana 26, 1884 (Saka)

No. 60

1. Starred Questions

Starred Questions Nos. 354—361, 364, 367 and 369—372 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 840—952, 954—961, 963, 964, 966—973 and 975—985 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Deaths in Orissa due to consumption of Milk-Powder addressed to Minister of Education was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Education to the reported assault on the Indian Express Sports Correspondent by Shri Milkha Singh and others on the eve of their departure for Djakarta.

The Minister of Education made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 704 dated the 26th May, 1962.
 - (b) G.S.R. No. 706 dated the 26th May, 1962.
 - (c) G.S.R. No. 1003 dated the 28th July, 1962.
 - (d) G.S.R. No. 1004 dated the 28th July, 1962.
 - (e) G.S.R. No. 1041 dated the 4th August, 1962.

[P.T.O.]

- (2) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 694 dated the 16th May, 1962.
 - (b) G.S.R. No. 707 dated the 26th May, 1962.
 - (c) G.S.R. No. 972 dated the 21st July, 1962.
 - (d) G.S.R. No. 973 dated the 21st July, 1962.
 - (e) G.S.R. No. 1002 dated the 28th July, 1962.
 - (f) G.S.R. No. 1033 dated the 4th August, 1962.
 - (g) G.S.R. No. 1034 dated the 4th August, 1962.
 - (h) G.S.R. No. 1035 dated the 4th August, 1962.
 - (i) G.S.R. No. 1036 dated the 4th August, 1962.
 - (j) G.S.R. No. 1037 dated the 4th August, 1962.
- (3) A copy each of the following Notifications under sub-section (3) of section 28 of the Public Debt Act, 1944:—
- (a) The Public Debt (Amendment) Rules, 1962 published in Notification No. G.S.R. 756 dated the 9th June, 1962.
 - (b) The Public Debt (Compensation Bonds) Amendment Rules, 1962 published in Notification No. G.S.R. 757 dated the 9th June, 1962.
 - (c) The Public Debt (Annuity Certificates) Amendment Rules, 1962 published in Notification No. G.S.R. 758 dated the 9th June, 1962.
- (4) A copy of the Post Office Savings Certificates (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 832 dated the 23rd June, 1962, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

6. Motion re: Railway Accidents

Discussion on the following motion moved on the 16th August, 1962, continued:—

“That the statement regarding Railway accidents, laid on the Table of the House on the 9th August, 1962, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri A. P. Sharma
- (2) Shri Ramchandra Vithal Bade
- (3) Shri T. H. Sonavane
- (4) Shri Kashi Ram Gupta
- (5) Shri Tulshidas Jadhav
- (6) Shri Sivamurthi Swami
- (7) Shri Amar Nath Vidyalkar

- (8) Shri B. N. Mandal
- (9) Shrimati Renuka Ray
- (10) Shri Yashpal Singh

Sardar Swaran Singh replied to the debate.

7. Motion re: Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th August, 1962.”

The motion was adopted.

8. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1962 (*Amendment of Articles 100 and 189*) by Shri M. L. Dwivedi.

(2) The Constitution (Amendment) Bill, 1962 (*Amendment of Articles 124 and 217*) by Pandit K. C. Sharma.

9. Private Member's Bill—Withdrawn

The Untouchability (Offences) Amendment Bill, 1962 (Amendment of sections 3 and 4) by Shri S. M. Siddiah

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1962, moved on the 22nd June, 1962, continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Vidya Charan Shukla
- (3) Shri Sham Lal Saraf
- (4) Shri G. Yallamanda Reddy
- (5) Shri T. H. Sonavane
- (6) Shri Pannalal Barupal
- (7) Shri Gauri Shanker Kakkar
- (8) Shri Diwan Chand Sharma
- (9) Shri D. Basumatari
- (10) Shrimati Sarojini Mahishi
- (11) Shrimati M. Chandrasekhar

Shri S. M. Siddiah replied to the debate.

The Bill was withdrawn by leave of the House.

[P.T.O.]

10. Private Member's Bill—Consideration Postponed

*The Hindu Succession (Amendment) Bill, 1962 (Amendment of section 30)
by Shri Hem Raj*

The motion for consideration of the Bill was moved by Shri Hem Raj. Shri Bibudhendra Misra took part in the debate.

Consideration of the Bill was postponed.

11. Private Member's Bill—Under Consideration

*The Code of Civil Procedure (Amendment) Bill, 1962, (Omission of section
87 B) by Shri M. L. Dwivedi*

The motion for consideration of the Bill was moved by Shri M. L. Dwivedi. Shri Dwivedi's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 18, 1962/Sravana 27, 1884 (Saka)

No. 61

1. Starred Questions

Starred Question Nos. 403—406, 408, 410, 411, 413—421 and 428 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 896—1071, 1073—10786 and 1988-1089 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Newsprint Control (Second Amendment) Order, 1962 published in Notification No. 8/26/62-Imp. dated the 4th August, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Government Resolution No. Ch(1)-17(130)/60 dated the 21st June, 1962 on paper prices.
- (3) A copy of the Mineral Concession (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 1051 dated the 4th August, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

4. Intimation re: conviction of Member

The Speaker informed the House that he had received intimation from District Superintendent of Police, Vellore that Shri R. Dharmalingam, Member, Lok Sabha, having been convicted and sentenced to ten week's rigorous imprisonment under sections 143 and 341 of the Indian Penal Code and section 7 of Criminal Law Amendment Act, by the District Magistrate, Vellore, was confined in the Central Jail, Vellore, on the 16th August, 1962.

[P.T.O.]

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th August, 1962.

6. Supplementary Demands for Grants (Railways) for 1962-63.

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63 commenced.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
2	Miscellaneous Expenditure.	12,00,000
17	Open Line Works—Replacements.	5,00,000

7. Supplementary Demands for Grants (General) for 1962-63.

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1962-63 commenced.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of supplementary
		Rs.
	I. EXPENDITURE MET FROM REVENUE (MINISTRY OF DEFENCE)	
9	Defence Services, Effective—Army.	1,000
10	Defence Services—Effective—Navy.	1,000
11	Defence Services—Effective—Air Force.	1,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
44	Other Revenue Expenditure of the Ministry of Food and Agriculture	8,00,00,000
	(MINISTRY OF HOME AFFAIRS)	
49	Cabinet	3,87,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
	(MINISTRY OF DEFENCE)	
114	Defence Capital Outlay.	11,37,000
	(MINISTRY OF MINES AND FUEL)	
133	Capital Outlay of the Ministry of Mines and Fuel	25,00,000

✓
8. Motions Re: Reports of National Industrial Development Corporation

Shri Ram Ratan Gupta moved the following motions:—

- (i) "That this House takes note of the Annual Report of the National Industrial Development Corporation Private Limited for the period ended 31st December, 1958, along with the Audited Accounts, laid on the Table of the House on the 31st March, 1960."
- (ii) "That this House takes note of the Annual Report of the National Industrial Development Corporation Limited for the year 1959-60 along with the audited Accounts and comments of the Comptroller and Auditor General thereon, laid on the Table of the House on the 11th April, 1961."

The following members took part in the combined debate on the two motions:—

- (1) Shri Homi F. Daji
- (2) Shri V. B. Gandhi
- (3) Shri Jashvant Mehta
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri Diwan Chand Sharma
- (6) Shri Arun Chandra Guha
- (7) Shri Yashpal Singh
- (8) Shri Kashi Ram Gupta
- (9) Shri Nityanand Kanungo

Shri Ram Ratan Gupta replied to the debate.

Both the motions were adopted.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 20, 1962/Sravana 29, 1884 (Saka)

No. 63

1. Oath or Affirmation

Shri S. Kandappan made and subscribed the affirmation in Tamil and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 437—443, 446—449 and 467 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1090—1219 and 1221—1253 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. F.32(10)|61-M&PH published in Delhi Gazette dated the 28th June, 1962, containing the Delhi Prevention of Food Adulteration (Amendment) Rules, 1962, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954.
- (2) A copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961 published in Notification No. S.O. 3015 dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (3) A copy of the Railway Protection Force (Amendment) Rules, 1962 published in Notification No. G.S.R. 1018 dated the 28th July, 1962, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[P.T.O.]

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th August, 1962, Rajya Sabha had passed a motion referring the Indian Marine Insurance Bill, 1959, by Shri M. P. Bhargava, to a Joint Committee of the Houses consisting of 30 members, 10 from Rajya Sabha, namely:—

1. Shri B. Ramakrishna Rao
2. Shri Rohit M. Dave
3. Shri Suresh J. Desai
4. Shri Niren Ghosh
5. Shri P. N. Kathju
6. Shri N. M. Lingam
7. Shri Dahyabhai V. Patel
8. Shri M. Govinda Reddy
9. Shri Pannalal Saraogi
10. Shri M. P. Bhargava

and 20 members from Lok Sabha and had recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

6. Government Bill—Passed

The Atomic Energy Bill, 1962

The motion for consideration of the Bill was moved by Shri Jawaharlal Nehru.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st October, 1962, was moved by Shri N. Sreekantan Nair.

An amendment for reference of the Bill to a Select Committee with instructions to report by the last day of the second week of the next session, was moved by Shri Hari Vishnu Kamath.

The following members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri Hem Barua
- (3) Shri Joachim Alva
- (4) Shri M. K. Kumaran
- (5) Shri U. N. Dhebar
- (6) Shri V. B. Gandhi
- (7) Shri Krishnapal Singh
- (8) Shri Ramchandra Vithal Bade
- (9) Shri Harish Chandra Heda

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri N. Sreekantan Nair was negatived.

On the amendment for reference of the Bill to a Select Committee, moved by Shri Hari Vishnu Kamath, the House divided, Ayes 32; Noes 130. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

7. Discussion on Matter of Urgent Public Importance

Shri Mani Ram Bagri raised a discussion on the manufacture and sale of adulterated and spurious drugs.

The following members took part in the debate:—

- (1) Shri Frank Anthony
- (2) Dr. Pundalik D. Gaitonde
- (3) Shri Homi F. Daji
- (4) Shri Hari Vishnu Kamath
- (5) Shri Harish Chandra Mathur
- (6) Dr. M. S. Aney
- (7) Shri Mahavir Tyagi
- (8) Dr. L. M. Singhvi

Dr. Sushila Nayar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 21, 1962/Sravana 30, 1884 (Saka)

No. 63

1. Starred Questions

Starred Questions Nos. 476, 477 and 480—488 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1254—1270, 1272—1384, 1386—1400 and 1402—1426 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Annual Report of the Singareni Collieries Company Limited, Hyderabad, for the year 1961 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

(2) A copy each of the following Reports:—

- (i) Annual Report of the Indian Institute of Science, Bangalore, for the year 1960-61.
- (ii) Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1960-61.
- (iii) Annual Report of the Indian Institute of Technology, Bombay, for the year 1960-61.
- (iv) Annual Report of the Indian Institute of Technology, Madras, for the year 1960-61.
- (v) Annual Report of the Indian Institute of Technology, Kanpur, for the year 1960-61.

[P.T.O.]

- (3) A copy of the All-India Services (Death-cum-Retirement Benefits) Amendment Rules, 1962 published in Notification No. G.S.R. 966 dated the 21st July, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy of Notification No. G.S.R. 1001 dated the 29th July, 1962 making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

4. Report of Committee on Private Member's Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

5. Government Bills—Introduced

- (1) The Constitution (Thirteenth Amendment) Bill, 1962.
- (2) The State of Nagaland Bill, 1962.
- (3) The Appropriation (No. 4) Bill, 1962.
- (4) The Appropriation (Railways) No. 4 Bill, 1962.

6. Government Bills—Passed

- (i) *The Appropriation (No. 4) Bill, 1962*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

- (ii) *The Appropriation (Railways) No. 4 Bill, 1962.*

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

7. Motion re: Increase in Allocation of Time to Government Bill

Shri Hari Vishnu Kamath moved the following motion:—

“That the time allotted by the House on the 7th August, 1962 (*vide* Third Report of the Business Advisory Committee) for consideration and passing of the Land Acquisition (Amendment) Bill, 1962, be extended from 4 hours to 6 hours.”

The motion was adopted.

8. Government Bill—Under Consideration

The Land Acquisition (Amendment) Bill 1962.

The motion for consideration of the Bill was moved by Shri S. K. Patil.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1962, was moved by Shri Rajendranath Barua.

An amendment for reference of the Bill to a Select Committee with instructions to report by the first day of the next session, was moved by Shri Homi F. Daji.

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri Rajendranath Barua
- (3) Shri Ajit Prasad Jain
- (4) Shri D. D. Puri
- (5) Shri Man Singh P. Patel
- (6) Shri Kashi Ram Gupta
- (7) Shri V. B. Gandhi
- (8) Shri Prabhu Dayal Himatsingka
- (9) Shri S. M. Banerjee
- (10) Shrimati Renuka Ray
- (11) Shri Ramchandra Vithal Bade
- (12) Shrimati Subhadra Joshi
- (13) Shri Krishnapal Singh
- (14) Dr. M. S. Aney
- (15) Shri Gulabrao Keshavrao Jedhe
- (16) Shri A. Shanker Alva
- (17) Shri Sinhasan Singh
- (18) Shri Bhupendra Narayan Mandal
- (19) Shrimati Sarojini Mahishi (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 22, 1962/Sravana 31, 1884 (Saka)

No. 64

1. Starred Questions

Starred Questions (Nos. 518—531) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 1427, 1428, 1430—1499, 1501—1503, 1505 and 1507—1510) were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Newsprint addressed to the Minister of Commerce and Industry was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hem Barua called the attention of the Minister of Home Affairs to the publication of a picture in the Swadhinata, a Calcutta Daily, in its issue of 15th August, 1962.

The Minister of Home Affairs made a statement in regard thereto.

(ii) Shri S. M. Banerjee called the attention of the Minister of Health to the reported outbreak of diphtheria in epidemic form in Delhi.

The Deputy Minister of Health made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the certified accounts of the Coir Board, Ernakulam for the year 1960-59 under sub-section (4) of section 17 of the Coir Industry Act, 1963.
- (2) A copy of the main conclusions of the 20th Session of the Indian Labour Conference held at New Delhi from the 7th to 9th August, 1962.

[P.T.O.]

- (3) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report (1961) of the Tariff Commission on the revision of price-linking formula for sharing sugar price between sugar factories and cane growers.
 - (ii) Government Resolution No. 8-63/61-SEXP, dated the 22nd August, 1962.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (4) A statement on 'The Third Plan: Review of progress in 1961-62.'

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 20th August, 1962, Rajya Sabha had agreed without any amendment to the National Cooperative Development Corporation Bill, 1962, passed by Lok Sabha on the 7th August, 1962.
- (ii) That at its sitting held on the 21st August, 1962, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Specific Relief Bill, 1962, and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri R. M. Deshmukh
- (2) Dr. Shrimati Seeta Parmanand
- (3) Shri G. S. Pathak
- (4) Shri Jagan Nath Kaushal
- (5) Shri Mahesh Saran
- (6) Shri S. C. Deb
- (7) Shri C. D. Pande
- (8) Shri B. D. Khobaragade
- (9) Shri M. N. Govindan Nair
- (10) Shri M. S. Gurupadaswamy
- (11) Shri Kamta Singh
- (12) Shri J. Sivashanmugam Pillai
- (13) Shri Krishan Dutt
- (14) Shri K. S. Ramaswamy
- (15) Shri Vimalkumar M. Chordia.

7. Announcement by Speaker

The Speaker made an announcement regarding a correction in the figures of the division on an amendment for reference of the Atomic Energy Bill, 1962 to a Select Committee, held on the 20th August, 1962.*

*Accordingly in Bulletin—Part I dated the 20th August, 1962, page 175, line 2,

For '32' read '31'.

8. Statement by Minister of Labour

The Minister of Labour made a statement correcting the replies given on the 6th June, 1962 to supplementaries by Shri K. K. Warior and others on Starred Question No. 1318 regarding workers' participation in management.

9. Statement by Member

H. H. Maharaja Pratap Keshari Deo made a statement regarding an inaccuracy in the Prime Minister's speech on India China border situation made on the 14th August, 1962.

The Prime Minister made a statement in reply thereto.

10. Motion re: Reports of Commissioner for Linguistic Minorities

Shri B. N. Datar moved the following motion:—

“That this House takes note of the Second and Third Reports of the Commissioner for Linguistic Minorities, laid on the Table of the House on the 8th August, 1960 and 24th April, 1961, respectively.”

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri Surendranath Dwivedy
- (3) Shrimati Jyotsna Chanda
- (4) Shri Govind Hari Deshpande
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shri Harish Chandra Heda
- (7) Shri F. H. Mohsin
- (8) Shri Ramchandra Vithal Bade
- (9) Shri Arun Chandra Guha
- (10) Shri Amar Nath Vidyalankar
- (11) Shri Mahavir Tyagi
- (12) Shri Sivamurthi Swami
- (13) Shri Hari Charan Soy
- (14) Shri T. Abdul Wahid
- (15) Shri Madhavrao Laxmanrao Jadhav
- (16) Shri Panna Lal Barupal
- (17) Shri Sheo Narain
- (18) Shri Mohammad Tahir
- (19) Shri Kamal Nath Tiwari
- (20) Shri Prakash Vir Shastri.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 24, 1962/Bhadra 2, 1984 (Saka)

No. 85

1. Starred Questions

Starred Questions Nos. 549—554, 556—562 and 564—567 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1511—1518, 1520—1597, 1599 and 1601—1626 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Typhoid cases in Delhi addressed to the Minister of Health was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Brij Raj Singh called the attention of the Minister of Irrigation and Power to the recent floods in Assam and Uttar Pradesh necessitating sending of troops to assist in the relief operations.

The Minister of State of Irrigation and Power made a statement in regard thereto.

5. Government Bills—Introduced

- (1) The Reserve Bank of India (Amendment) Bill, 1962.
- (2) The Banking Companies (Amendment) Bill, 1962.
- (3) The Union Territories Dramatic Performances (Repeal) Bill, 1962.

6. Motion re: Reports of Commissioner for Linguistic Minorities

Discussion on the following motion moved by Shri B. N. Datar on the 22nd August, 1962, continued:—

“That this House takes note of the Second and Third Reports of the Commissioner for Linguistic Minorities, laid on the Table of the House on the 8th August, 1960 and 24th April, 1961, respectively.”

Shri Lal Bahadur Shastri replied to the debate.

The motion was adopted.

[P.T.O.]

7. Government Bill—Passed

The Advocates (Third Amendment) Bill, 1962

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Shankarrao Shantaram More
- (3) Dr. M. S. Aney
- (4) Shri Diwan Chand Sharma
- (5) Shri Ramchandra Vithal Bade
- (6) Shri Narendra Singh Mahida
- (7) Pandit K. C. Sharma
- (8) Shri Shree Narayan Das
- (9) Shri Gauri Shanker Kakkar
- (10) Shri F. H. Mohsin
- (11) Shrimati Sarojini Mahishi

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

New clause 1A was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

8. Motions for modification of Conduct of Elections (Second Amendment) Rules, 1962

(i) Shri Asoke K. Sen moved the following motion:—

“This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the following amendment be made in the Conduct of Elections (Second Amendment) Rules, 1962, laid on the Table on the 19th April, 1962, namely:—

add the following as sub-rule (2) to rule 3,—

(2) To sub-rule (1) of rule 93, the following proviso shall be added, namely:—

“Provided that—

- (a) where any such order is made by the Election Commission, the Commission shall, before making the same, record in writing the reasons therefor; and

- (b) no such packets shall be opened nor shall their contents be inspected by, or produced before, any person or authority under any such order of the Election Commission unless that person or authority has given reasonable opportunity to the candidates or their duly authorised agents to be present at such opening, inspection or production."

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution."

The motion was adopted.

(ii) The following motion moved by Shri Shree Narayan Das on the 19th June, 1962 was withdrawn by leave of the House:—

"This House resolves that in pursuance of sub-section (3) of section 169 of the Representation of the People Act, 1951, the following amendment be made in the Conduct of Elections (Second Amendment) Rules, 1962, laid on the Table on the 19th April, 1962, namely:—

'omit rule 3'

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution."

9. Motion re: Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st August, 1962."

The motion was adopted.

10. Private Member's Resolution—Negatived

Shri Ananda Nambiar concluded his speech on the following Resolution moved by him on the 10th August, 1962:—

"This House calls upon the Government to set up a Commission to enquire into the progress made in regard to the urban and rural housing and slum clearance schemes and to suggest measures for their speedy completion."

One amendment was moved by Shri Basanta Kumar Das.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri Mani Ram Bagri
- (3) Shri Basanta Kumar Das
- (4) Shri Sham Lal Saraf
- (5) Shri Hukam Chand Kachwai
- (6) Shri Jaganath Rao
- (7) Shri Mehr Chand Khanna

[P.T.O.]

Shri Ananda Namblar replied to the debate.

The amendment moved by Shri Basanta Kumar Das was withdrawn by leave of the House.

The Resolution was negatived.

11. Private Member's Resolution—Under Consideration

Shri Inder J. Malhotra moved the following Resolution:—

“This House calls upon the Government to appoint a Commission consisting of Members of Parliament, eminent scientists and administrators, to investigate and enquire into the working conditions of the research scholars and scientific workers in various scientific institutes in the country.”

The following members took part in the debate:—

- (1) Shri Bidheshwar Prasad
- (2) Shri Harish Chandra Mathur (*Speech unfinished*)

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 25, 1962, *Bhadra* 3, 1984 (Saka)

No. 66

1. Starred Questions

Starred Questions Nos. 575—585 and 587—590 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1627—1729 and 1731—1733 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines (Conservation and Safety) Fifth Amendment Rules, 1962 published in Notification No. G.S.R. 1087 dated the 18th August, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (2) A copy each of the following Notifications:—
 - (i) G.S.R. No. 1063, dated the 11th August, 1962 under sub-section (4) of section 43B of the Sea Customs Act, 1878.
 - (ii) The Central Excise (15th Amendment) Rules, 1962 published in Notification No. G.S.R. 1067 dated the 11th August, 1962, under section 38 of the Central Excises and Salt Act, 1944.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1962 published in Notification No. G.S.R. 1083, dated the 18th August, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.

4. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 27th August, 1962.

[P.T.O.]

5. Motion Re: Fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 24th August, 1962.”

The motion was adopted.

6. Motions Re: Third Five Year Plan

(i) Discussion on the following motion moved by Shri Nath Pai on the 22nd June, 1962, continued:—

“That this House takes note of the serious shortfalls in the targets of the Third Five Year Plan and the growing misapprehensions in the country about the implementation of the Third Five Year Plan.”

(ii) Shri R. R. Morarka moved the following motion:—

“That this House takes note of the progress of the Third Five Year Plan as indicated in the statement laid on the Table of the House on the 22nd August, 1962 and generally approves of the measures being taken to ensure its successful implementation.”

The following members took part in the combined debate on the two motions:—

- (1) Shri Gulzarilal Nanda
- (2) Shri Indrajit Gupta
- (3) Shri Himmatsinhji
- (4) Shri R. R. Morarka
- (5) Shri U. N. Dhebar
- (6) Shri Ramchandra Vithal Bade
- (7) Dr. K. L. Rao
- (8) Maharani Gayatri Devi of Jaipur
- (9) Shrimati Sharda Mukerjee
- (10) Shri Kashi Ram Gupta
- (11) Shri Krishna Chandra Pant
- (12) Shri Prakash Vir Shastri
- (13) Shri S. M. Banerjee

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th August, 1962.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 27, 1962/Bhadra 5, 1884 (Saka)

No. 67

1. Starred Questions

Starred Questions Nos. 612—616, 618—622 and 624—626 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1734—1739, 1741—1743, 1745—1800, 1802 and 1803 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement on flood situation in the country and two supplementary statements thereon.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—
 - (i) Supplementary statement No. II. First Session, 1962. (Third Lok Sabha)
 - (ii) Supplementary Statement No. III. Sixteenth Session, 1962. (Second Lok Sabha)
 - (iii) Supplementary Statement No. V. Fifteenth Session, 1961. (Second Lok Sabha)
 - (iv) Supplementary Statement No. VI. Fourteenth Session, 1961. (Second Lok Sabha)
 - (v) Supplementary Statement No. XIV. Thirteenth Session, 1961. (Second Lok Sabha)
 - (vi) Supplementary statement No. XXIII. Tenth Session, 1960. (Second Lok Sabha)

[P.T.O.]

- (3) A statement of cases in which the lowest tenders have not been accepted by the India Store Department, London and the India Supply Mission, Washington, during the half year ending the 30th June, 1962.
- (4) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1962) of the Tariff Commission on the review of protection to the Antimony Industry.
 - (ii) Government Resolution No. 4(1)-T.R./62 dated the 20th August, 1962 (together with its Hindi version).
 - (iii) Statement explaining reasons why the documents at (i) and (ii) above could not be laid on the Table during the period prescribed under the said sub-section.
- (5) A copy of Report of Indian Productivity Team on incentives in industry in West Germany, U.S.A. and Japan.
- (6) A copy of the Industrial Disputes (Central) Amendment Rules, 1962 published in Notification No. G.S.R. 1078 dated the 11th August, 1962, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947.

4. Government Bill—Introduced

The Sugarcane Control (Additional Powers) Bill, 1962.

5. Motions re: Third Five Year Plan

Discussion on the following motions moved on the 22nd June, 1962 and the 25th August, 1962, respectively, continued:—

- (i) "That this House takes note of the serious shortfalls in the targets of the Third Five Year Plan and the growing misapprehensions in the country about the implementation of the Third Five Year Plan."
- (ii) "That this House takes note of the progress of the Third Five Year Plan as indicated in the statement laid on the Table of the House on the 22nd August, 1962 and generally approves of the measures taken to ensure its successful implementation."

The following members took part in the combined debate on the two motions:—

- (1) Shri Hem Barua
- (2) Shrimati Ramdulari Sinha
- (3) Shri P. R. Chakraverti
- (4) Shri P. G. Karuthiruman
- (5) Shri Indulal Kanaiyalal Yajnik
- (6) Shri Vishwa Nath Pandey
- (7) Shri Gopal Datt Mengi
- (8) Dr. Pundalik D. Gaitonde
- (9) Shri Kishen Pattnayak
- (10) Shri A. P. Sharma

- (11) Shri Ravindra Varma
- (12) Shri Lalit Sen
- (13) Shri P. K. Vasudevan Nair
- (14) Shri Bhagwat Jha Azad
- (15) Shri Rama Chandra Mallick
- (16) Shri Rameshwar Tantia
- (17) H. H. Maharaja Shri Karni Singhji of Bikaner
- (18) Shrimati Sarojini Mahishi
- (19) Shri P. Muthiah
- (20) Dr. M. S. Aney
- (21) Shri U. M. Trivedi
- (22) Shri S. N. Chaturvedi
- (23) Pandit D. N. Tiwary
- (24) Shri Sivamurthi Swami
- (25) Shri Gulzarilal Nanda

Shri R. R. Morarka replied to the debate.

The motion referred to at (i) above moved by Shri Nath Pai on the 22nd June, 1962, was negatived.

The motion referred to at (ii) above moved by Shri R. R. Morarka on the 25th August, 1962, was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 28, 1962/Bhadra 6, 1884 (Saka)

No. 68

1. Starred Questions

Starred Questions Nos. 643—657 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1804—1896 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Stoppage of Water Supply to Irwin Hospital, New Delhi addressed to the Minister of Health was orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs (First Amendment) Rules, 1962 published in Notification No. G.S.R. 984 dated the 21st July, 1962, under sub-section (3) of section 33 of the Drugs Act, 1940.
- (2) A copy of the Arms Rules, 1962 published in Notification No. G.S.R. 987 dated the 28th July, 1962, under sub-section (3) of section 44 of the Arms Act, 1959.
- (3) A copy of Record of conclusions reached at the Conference of State Ministers in charge of Backward Classes held in New Delhi on the 26th and 27th July, 1962, on the Report of the Scheduled Areas and Scheduled Tribes Commission.

5. Suspension of Rule

Shri Jawaharlal Nehru moved the following motion:—

“That the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Thirteenth Amendment) Bill, 1962, and the State of Nagaland Bill, 1962, be suspended.”

The motion was adopted.

[P.T.O.]

6. Government Bills

- (1) *The Constitution (Thirteenth Amendment) Bill, 1962—Passed.*
- (2) *The State of Nagaland Bill, 1962—Under Consideration.*

The motions for consideration of the above two Bills were moved by Shri Jawaharlal Nehru.

Two amendments for reference of the Bills to Select Committees with instructions to report by the first day of the next session, were moved by Shri Ramchandra Vithal Bade.

The following members took part in the combined debate:—

- (1) Shrimati Renu Chakravartty
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri S. C. Jamir
- (4) Shri P. C. Borooah
- (5) Shri U. M. Trivedi
- (6) Shri Hem Barua
- (7) Shri S. T. Singh
- (8) Dr. Antonio Colaco
- (9) Shri Gauri Shanker Kakkar
- (10) Shri Ram Sewak Yadav
- (11) Dr. M. S. Aney
- (12) Shri Arun Chandra Guha
- (13) Shri D. Basumatari
- (14) Shri Tulshidas Jadhav
- (15) Shri Ramchandra Vithal Bade

Shri Jawaharlal Nehru replied to the debate.

The amendment for reference of the State of Nagaland Bill, 1962 to a Select Committee, moved by Shri Ramchandra Vithal Bade was negatived.

The motion for consideration of the State of Nagaland Bill, 1962 was adopted.

The amendment for reference of the Constitution (Thirteenth Amendment) Bill, 1962 to a Select Committee, moved by Shri Ramchandra Vithal Bade was negatived.

On the motion for consideration of the Constitution (Thirteenth Amendment) Bill, 1962, the House divided, Ayes 335; Noes 9.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Constitution (Thirteenth Amendment) Bill, 1962 was taken up.

On an amendment to clause 2, moved by Shri Hari Vishnu Kamath, the House divided, Ayes 29; Noes 294. The amendment was accordingly negatived.

On another amendment to clause 2, moved by Shri Hari Vishnu Kamath, the House divided, Ayes 42; Noes 281. The amendment was accordingly negatived.

On the motion for adoption of clause 2, the House divided, Ayes 310; Noes 9.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

On the motion the House divided, Ayes 313; Noes 5.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 29, 1962/Bhadra 7, 1884 (Saka)

No. 69

1. Starred Questions

Starred Question Nos. 667—681 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1897—1991, 1993—2002 and 2004—2010 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Dr. Bakshi Tek Chand who was a member of the Constituent Assembly of India and of the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Manj Ram Bagri called the attention of the Prime Minister to the reported firing by Nepali soldiers on a hut in the Miris police station of Darjeeling district on the 24th August, 1962 resulting in the death of two Indians.

The Prime Minister made a statement in regard thereto.

(ii) Shri S. M. Banerjee called the attention of the Prime Minister to the reported missing of an aircraft of the Nepal Royal Airlines with Indian Inspector of Accidents, First Secretary of the Indian Embassy, Nepal and four others on board.

The Prime Minister made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. F. 70(37)Rev|59-Vol. II published in Tripura Gazette dated the 10th April, 1962, containing the Tripura Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960.
- (2) A copy each of the following Rules under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Amendment) Rules, 1962 published in Notification No. S.O. 2029 dated the 30th June, 1962.
 - (ii) The Income-tax (Second Amendment) Rules, 1962 published in Notification No. S.O. 2565 dated the 10th August, 1962.

[P.T.O.]

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Minister of Steel and Heavy Industries

The Minister of Steel and Heavy Industries made a statement regarding distribution of G.C. Sheets.

8. Government Bill—Passed

The State of Nagaland Bill, 1962

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6, 8 to 22, 24 to 30, 32, 33 and the Schedule were adopted.

Clauses 7, 23 and 31 were adopted as amended.

Two amendments to clause 1 moved by Shri Hari Vishnu Kamath were ruled out of order.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jawaharlal Nehru.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Land Acquisition (Amendment) Bill, 1962

Discussion on the motion for consideration of the Bill and amendments thereto moved on the 21st August, 1962, continued.

Shrimati Sarojini Mahishi concluded her speech.

Shri S. K. Patil replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 1962, moved by Shri Rajendranath Barua was negatived.

(Lok Sabha adjourned at 1.55 P.M. and reassembled at 2.30 P.M.)

On the amendment for reference of the Bill to a Select Committee with instructions to report by the first day of the next session, moved by Shri Homi F. Daji, the House divided, Ayes 41; Noes 150. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Four amendments to clause 2 were ruled out of order.

Consideration of clause 2 was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 30, 1962 / Bhadra 8, 1884 (Saka)

No. 70

1. Starred Questions

Starred Questions Nos. 697—707, 709, 710, 712 and 715 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2011—2072 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Prakash Vir Shastri called the attention of the Minister of Defence to the reported violation of Indian airspace by Pakistani aircraft in Tripura on the 27th August, 1962.

The Minister of Defence made a statement in regard thereto.

(ii) Shri P. R. Chakravarti called the attention of the Minister of Labour and Employment to the accident at South Bullihari Colliery on the 24th August, 1962 resulting in the death of six workers.

The Minister of Labour made a statement in regard thereto.

4. Papers laid on the Table

A copy each of the following papers was laid on the Table:—

(i) The Scrap Committee Report, 1962.

(ii) Government Resolution No. SC(B)-20(2)62, dated the 27th August, 1962, containing decisions on the above Report.

5. Report of Committee on Absence of Members

Shri Mulchand Dube presented the Second Report of the Committee on Absence of Members from the Sittings of the House.

6. Statement by Deputy Minister of Information and Broadcasting

The Deputy Minister of Information and Broadcasting made a statement correcting the reply given on the 22nd June, 1962 to a supplementary by Shri Hem Barua on Starred Question No. 1628 regarding A.I.R. Broadcasts to Latin American countries to counteract anti-Indian broadcasts by China.

[P.T.O.]

7. Government Bills—Introduced

- (1) The Constitution (Fourteenth Amendment) Bill, 1962.
- (2) The Oil and Natural Gas Commission (Amendment) Bill, 1962.

8. Government Bill—Passed

The Land Acquisition (Amendment) Bill, 1962.

Clause-by-clause consideration of the Bill continued.

On two amendments to clause 2 the House divided, Ayes 39; Noes 141. The amendments were accordingly negatived.

Clauses 2 to 4 were adopted as amended.

New clauses 3A and 3B were adopted.

Clause 5 was adopted.

New clause 1A was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. K. Patil.

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri C. K. Bhattacharyya
- (3) Shrimati Renuka Ray
- (4) Dr. M. S. Aney
- (5) Shri Narendra Singh Mahida
- (6) Shri Homi F. Daji
- (7) Shri K. L. Balmiki
- (8) Shri S. K. Patil

The motion was adopted and the Bill, as amended, was passed.

9. Statement re: Changes in Government Business

The Minister of Parliamentary Affairs made a statement regarding certain changes in the Government business for the current week.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st August, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 31, 1962/Bhadra 9, 1884 (Saka)

No. 71

1. Starred Questions

Starred Questions Nos. 721—732 and 734 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2073—2088 and 2090—2143 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Crop Situation in Eastern U.P. on account of Floods addressed to the Minister of Food and Agriculture was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Mani Ram Bagri called the attention of the Prime Minister to the reported attack by Pakistanis on refugees coming from Rajshahi.

The Prime Minister made a statement in regard thereto.

(ii) Shri Yogendra Jha called the attention of the Minister of Railways to the reported premature winding up of its work by the Dumraon Railway Accident Inquiry Commission.

The Minister of Railways made a statement in regard thereto.

5. Intimation Re: Conviction of Member

The Speaker informed the House that he had received intimation from the Commissioner of Police, Madras that Shri P. Sivasankaran, Member, Lok Sabha, was convicted on the 28th August, 1962 by the Chief Presidency Magistrate, Egmore, Madras and sentenced to undergo simple imprisonment for three months under Section 143 of the Indian Penal Code and Section 7(b) of the Criminal Law Amendment Act.

[P.T.O.]

6. Suspension of Member

Shri Ram Sewak Yadav was suspended from the service of the House for one week.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 3rd September, 1962.

8. Government Bill—Introduced

The Industries (Development and Regulation) Amendment Bill, 1962.

9. Government Bill—Under Consideration

The Reserve Bank of India (Amendment) Bill, 1962

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri V. B. Gandhi
- (3) Shri Yashpal Singh
- (4) Shri R. R. Morarka
- (5) Shri Ram Ratan Gupta
- (6) Shri Sham Lal Saraf
- (7) Shri Harish Chandra Heda
- (8) Shri T. Abdul Wahid (*Speech unfinished*).

The discussion was not concluded.

10. Motion Re: Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th August, 1962."

The motion was adopted.

11. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1962 (*Insertion of new Article 155A and amendment of Article 167*) by Shri Tika Ram Paliwal.

(2) The Delhi Land Reforms (Amendment) Bill, 1962 by Shri Naval Prabhakar.

(3) The Constitution (Amendment) Bill, 1962 (Amendment of Article 343) by Shri C. K. Bhattacharyya.

12. Private Member's Bill—Withdrawn

The Code of Civil Procedure (Amendment) Bill, 1962 (Omission of section 87B) by Shri M. L. Dwivedi.

Shri M. L. Dwivedi concluded his speech on the motion for consideration of the Bill moved on the 17th August, 1962.

An amendment for reference of the Bill to a Select Committee with instructions to report by the last day of the first week of the next session was moved by Shri G. Yallamanda Reddy.

The following members took part in the debate:—

- (1) Shri G. Yallamanda Reddy
- (2) Shri Hem Raj
- (3) Dr. M. S. Aney
- (4) Shri Gauri Shanker Kakkar
- (5) Shri Raghunath Singh
- (6) Shri Sheo Narain
- (7) Shri C. K. Bhattacharyya
- (8) Shri Tika Ram Paliwal
- (9) Shri Sinhasan Singh
- (10) Shri Asoke K. Sen

Shri M. L. Dwivedi replied to the debate.

The amendment for reference of the Bill to a Select Committee was negatived.

The Bill was withdrawn by leave of the House.

13. Calling Attention to Matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Railways to the head-on collision between the Delhi bound 46 Down Pathankot Janta Express and Dehra Dun bound 41 Up Mussoorie Express near Telhari Bhasurg station on the 30th August, 1962 resulting in injuries to 66 persons.

The Minister of Railways made a statement in regard thereto.

14. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee and Shri Indrajit Gupta regarding the Railway accident mentioned in paragraph 13 above

15. Motion Re: Joint Committee on Private Member's Bill—Adopted

The Indian Marine Insurance Bill, 1959 by Shri M. P. Bhargava.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Diwan Chand Sharma.

The following members took part in the debate.—

- (1) Shri Raghunath Singh
- (2) Shri Braj Behari Mehrotra
- (3) Shri Gauri Shanker Kakkar
- (4) Shri S. M. Banerjee
- (5) Shri Sidheshwar Prasad
- (6) Shri Sham Lal Saraf
- (7) Dr. M. S. Aney
- (8) Shri Narendra Singh Mahida
- (9) Shri Mahavir Tyagi
- (10) Shri Bali Ram Bhagat.

[P.T.O.]

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to codify the law relating to marine insurance by Shri M. P. Bhargava, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely—

- (1) Shri C. R. Basappa
- (2) Shri Bali Ram Bhagat
- (3) Pandit M. B. L. Bhargava
- (4) Shri Morarji Desai
- (5) Shri Himmatsinhji
- (6) Shri E. K. Imbichibava
- (7) Shri A. Jayaraman
- (8) H. H. Maharaja Shri Karni Singhji of Bikaner
- (9) Shri L. D. Kotoki
- (10) Shri Nanubhai N. Patel
- (11) Shri Raghunath Singh
- (12) Shri Raj Bahadur
- (13) Shri Shivram Rango Rane
- (14) Shri M. Thirumala Rao
- (15) Sardar Amar Singh Saigal
- (16) Shri S. C. Samanta
- (17) Shrimati Tarkeshwari Sinha
- (18) Shri U. M. Trivedi
- (19) Shri Vishram Prasad, and
- (20) Shri Diwan Chand Sharma.”

16. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1962 (Amendment of Article 226) by Shri Diwan Chand Sharma.

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma. Shri Sharma's speech was not concluded.

17. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Vidya Charan Shukla raised a half-an-hour discussion on points arising out of the answer given on the 17th August, 1962 to Starred Question No. 371 regarding royalty on minerals in Madhya Pradesh.

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd September, 1962.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 3, 1962/Bhadra 12, 1884 (Saka)

No. 72

1. Starred Questions

Starred Questions Nos. 743, 744, 746—760 and 762 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2144—2154, 2156—2190 and 2192—2209 were laid on the Table.

3. Short Notice Questions

Reply to a Short Notice Question addressed to the Minister of Steel and Heavy Industries regarding Heavy Engineering Project, Hatia was laid on the Table, the Member being absent.

One Short Notice Question addressed to the Minister of Steel and Heavy Industries regarding Bhilai Steel Plant was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Homi F. Daji called the attention of the Prime Minister to the reported killing of two Indians by the Pakistani armed raiders near the Piasbari border post in West Bengal, on the 28th August, 1962.

The Minister of State for External Affairs made a statement in regard thereto.

(ii) Shri Indrajit Gupta called the attention of the Minister of Education to the reported statements made at Djakarta by Shri G. D. Sondhi, Senior Vice-President of the Asian Games Federation and the reactions expressed thereto by the Indonesian Government.

The Minister of Education made a statement in regard thereto.

5. Statement by Minister of State for External Affairs

The Minister of State for External Affairs made a statement regarding the establishment of 30 new posts in Ladakh by the Chinese troops.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. 3/7/62-Act/L published in Manipur Gazette dated the 22nd June, 1962 containing the Manipur Children Rules, 1962, under sub-section (3) of section 59 of the Children Act, 1960.
- (2) A copy of the Geneva Conventions (Assignment of Legal Practitioners) Rules, 1962 published in Notification No. S.R.O. 222 dated the 25th August, 1962, under section 19 of the Geneva Conventions Act, 1960.
- (3) A copy of the Mineral Concession (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 1076 dated the 11th August, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th August, 1962, Rajya Sabha had agreed without any amendment to the Atomic Energy Bill, 1962, passed by Lok Sabha on the 20th August, 1962.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1962, passed by Lok Sabha on the 21st August, 1962.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1962, passed by Lok Sabha on the 21st August, 1962.

8. Government Bills—Introduced

- (1) The Electricity (Supply) Amendment Bill, 1962.
- (2) The Warehousing Corporations Bill, 1962.

9. Government Bills—Passed

- (i) *The Reserve Bank of India (Amendment) Bill, 1962.*

Discussion on the motion for consideration of the Bill moved on the 31st August, 1962, continued.

Shri T. Abdul Wahid concluded his speech.

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

(ii) *The Banking Companies (Amendment) Bill, 1962.*

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri U. M. Trivedi
- (3) Shri R. R. Morarka
- (4) Shri Gauri Shanker Kakkar
- (5) Shri Sudhansu Bhushan Das
- (6) Shri Deorao Shioram Patil

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Bali Ram Bhagat

The motion was adopted and the Bill was passed.

10. *Government Bill—under consideration*

The Sugarcane Control (Additional Powers) Bill, 1962.

The motion for consideration of the Bill was moved by Shri S. K. Patil.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th October, 1962 was moved by Shri S. M. Banerjee.

An amendment for reference of the Bill to a Select Committee with instructions to report by the last day of the first week of the next session was moved by Shri Tridib Kumar Chaudhuri.

The following members took part in the debate:—

- (1) Shri G. Yallamanda Reddy
- (2) Shri Ajit Prasad Jain
- (3) Shri Mahavir Tyagi
- (4) Shri Tridib Kumar Chaudhuri
- (5) Shri Bishwa Nath Roy
- (6) Shri S. M. Banerjee
- (7) Shri Bibhuti Mishra
- (8) Shri Vishram Prasad
- (9) Dr. Panjabrao S. Deshmukh

[P.T.O.]

- (10) Shri Gauri Shanker Kakkar
- (11) Shri Kashi Nath Pandey
- (12) Shri A. M. Thomas
- (13) Shri Sinhasan Singh
- (14) Shri D. D. Puri
- (15) Shri Sheo Narain
- (16) Pandit K. C. Sharma
- (17) Shri Lahri Singh.

Shri S. K. Patil replied to the debate.

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the sixth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th September, 1962).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 4, 1962/Bhadra 13, 1884 (Saka)

No. 73

1. Oath or Affirmation

Shri N. G. Ranga made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 767-768, 770—773, 776-777, 779—781 and 784-785 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2210—2251, 2253-2254, 2256—2261 were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions regarding 'Two Indians killed in a raid by the Nepalese Forces' and 'Washing away of Sikkim bridges' addressed to the Prime Minister and Minister of Defence respectively were orally answered and supplementary questions were answered thereon.

5. Calling Attention to Matters of Urgent Public Importance

(i) Shri P. C. Borooah called the attention of the Prime Minister to the reported shooting of Mr. Panting Phom, a member of the Interim Body of Nagaland on the 29th August, 1962.

The Prime Minister made a statement in regard thereto.

(ii) Sardar Buta Singh called the attention of the Prime Minister to the reported removal of Indians from the Portuguese colony of Mozambique in contravention of the Agreement signed by the Government of India with the Portuguese Government.

The Minister of State for External Affairs made a statement in regard thereto.

(iii) Shri Indrajit Gupta called the attention of the Prime Minister to the attack on the Indian Embassy at Jakarta on 3rd September, 1962 by a crowd of 20,000 Indonesians resulting in extensive damage to property.

The Prime Minister made a statement in regard thereto.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
 - (i) Chinese Note dated the 4th August, 1962.
 - (ii) Government of India's reply dated the 22nd August, 1962.
 - (iii) Government of India's note dated the 22nd August, 1962.
- (2) A statement on flood situation in the country.
- (3) A copy of the Cotton Control (Amendment) Order, 1962 published in Notification No. G.S.R. 1071 dated the 11th August, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following papers:—
 - (i) (a) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1961-62, along with the Audited Accounts and the comments of the comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government on the working of the above Company.
 - (ii) Report of the Organisational Committee for Small Scale Industries.
- (5) A copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (a) The Central Apprenticeship Council Rules, 1962 published in Notification No. G.S.R. 608 dated the 28th April, 1962.
 - (b) The Apprenticeship Rules, 1962 published in Notification No. G.S.R. 1134 dated the 28th August, 1962.
- (6) A copy each of the following papers:—
 - (a) Report on the accident in the Sitanala Colliery on the 19th July, 1962.
 - (b) Statement regarding ratification by the Government of India of the Instrument for the Amendment of the Constitution of the International Labour Organisation, 1962.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 3rd September, 1962, Rajya Sabha had passed without any amendment the Constitution (Thirteenth Amendment) Bill, 1962, passed by Lok Sabha on the 28th August, 1962.
- (ii) That at its sitting held on the 3rd September, 1962, Rajya Sabha had agreed without any amendment to the State of Nagaland Bill, 1962, passed by Lok Sabha on the 29th August, 1962.

8. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|---|
| (1) Shri F. P. Gaekwad | 1st June to 22nd June, 1962.
(First Session) |
| | 6th August to 7th September, 1962.
(Second Session) |
| (2) Shri Rananjaya Sinh | 4th June to 20th June, 1962.
(First Session) |
| (3) Shri Joachim Alva | 7th May to 13th June, 1962.
(First Session) |
| (4) Shri Panampilli Govinda Menon | 26th April to 18th June, 1962.
(First Session) |
| (5) Shri Ghyasuddin Ahmed | 3rd May to 22nd June, 1962.
(First Session) |
| (6) Shri A. K. Gopalan | 6th August to 7th September, 1962.
(Second Session) |
| (7) Dr. Panjabrao S. Deshmukh | 6th August to 20th August, 1962.
(Second Session) |
| (8) Shri Kamalnayan Bajaj | 6th August to 7th September, 1962.
(Second Session) |
| (9) Sardar Surjit Singh Majithia | 18th August to 6th September, 1962.
(Second Session) |
| (10) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagaram | 10th August to 7th September, 1962.
(Second Session) |
| (11) Shri Nath Pai | 14th August to 7th September, 1962.
(Second Session) |
| (12) Shrimati Shakuntala Devi | 1st June to 22nd June, 1962.
(First Session) |
| | 6th August to 7th September, 1962.
(Second Session) |

9. Government Bill—Introduced

The Converts Marriage Dissolution Bill, 1962.

10. Motion Re: Sixth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 3rd September, 1962.”

The motion was adopted.

[P.T.O.]

11. Government Bill—Passed

The Sugarcane Control (Additional Powers) Bill, 1962.

Discussion on the motion for consideration of the Bill and amendments thereto moved on the 3rd September, 1962, continued.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th October, 1962, moved by Shri S. M. Banerjee, the House divided, Ayes 45; Noes 248. The amendment was accordingly negatived.

The amendment for reference of the Bill to a Select Committee with instructions to report by the last day of the first week of the next session, moved by Shri Tridib Kumar Chaudhuri was also negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

On an amendment to clause 2 moved by Shri Hari Vishnu Kamath, the House divided, Ayes 34; Noes 182. The amendment was accordingly negatived.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

12. Government Bill—Passed

The Constitution (Fourteenth Amendment) Bill, 1962.

The motion for consideration of the Bill was moved by Shri Lal Bahadur Shastri.

The following members took part in the debate:—

- (1) Shri Dasaratha Deb
- (2) Choudhury Brahm Perakash
- (3) Dr. Antonio Colaco
- (4) Shri R. Keishing
- (5) Shri P. R. Chakraverti
- (6) Shri Ramchandra Vithal Bade
- (7) Shri Lalit Sen
- (8) Shri Surendranath Dwivedy
- (9) Shri Amar Nath Vidyalankar
- (10) Shri Frank Anthony
- (11) Shri Naval Prabhakar
- (12) Dr. M. S. Aney
- (13) Shri Prakash Vir Shastri

Shri Lal Bahadur Shastri replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 297; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes 295; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On an amendment to clause 3, the House divided, Ayes 33; Noes 286. The amendment was accordingly negated.

On the motion for adoption of clause 3, the House divided, Ayes 297; Noes 2.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On an amendment to clause 4, the House divided, Ayes 22; Noes 292. The amendment was accordingly negated.

On another amendment to clause 4, the House divided Ayes 23; Noes 291. The amendment was accordingly negated.

An amendment to clause 4 was adopted.

On the motion for adoption of clause 4, as amended, the House divided, Ayes 295; Noes Nil.

Clause 4, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clauses 5 to 7, the House divided, Ayes 298; Noes Nil.

Clauses 5 to 7 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended be passed was moved by Shri Lai Bahadur Shastri.

On the motion the House divided Ayes 293; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

[P.T.O.]

13. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Inder J. Malhotra raised a half-an-hour discussion on points arising out of the answer given on the 7th August, 1962 to Starred Question No. 58 regarding food production.

Shri S. K. Patil replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th September, 1962).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 5, 1962/Bhadra 14, 1884 (Saka)

No. 74

1. Oath or Affirmation

Shri Lal Shyamshah made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 791—793, 793-A, 794 and 797—804 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2262—2366, 2368—2371, 2371-A, 2371-B, 2371-C, 2371-D, 2371-E, 2371-F, 2371-G, 2371-H, 2371-I, and 2371-J were laid on the Table.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd September, 1962, Rajya Sabha had agreed without any amendment to the Assam Rifles (Amendment) Bill, 1962, passed by Lok Sabha on the 7th August, 1962.

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

6. Suspension of Member

Shri Bhupendra Narayan Mandal was suspended from the service of the House for the remaining period of the session.

7. Government Bills—Passed

(i) *The Oil and Natural Gas Commission (Amendment) Bill, 1962.*

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

The following members took part in the debate:—

(1) Shri N. G. Ranga

[P.T.O.]

- (2) Shri Ghanshyamlal Oza
- (3) Shri Vishram Prasad
- (4) Shri P. Venkatasubbaiah
- (5) Shri V. B. Gandhi
- (6) Sardar Iqbal Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis. Shri Abdul Ghani Goni took part in the debate.

The motion was adopted and the Bill was passed.

(ii) *The Industries (Development and Regulation) Amendment Bill, 1962.*

The motion for consideration of the Bill was moved by Shri K. C. Reddy.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri T. H. Sonavane
- (3) Shri Ramchandra Vithal Bade /
- (4) Shri Ram Ratan Gupta
- (5) Shri Jashvant Mehta
- (6) Shri Sinhasan Singh
- (7) Shri Gauri Shanker Kakkar
- (8) Shri Sham Lal Saraf
- (9) Shri Tulshidas Jadhav

Shri K. C. Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Reddy.

The motion was adopted and the Bill was passed.

8. Motion Re: Joint Committee on Government Bill—Adopted

The Limitation Bill, 1962

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Bibudhendra Misra.

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

Shri A. Shanker Alva, Shri Frank Anthony, Shri Ramchandra Vitthal Bade, Shri Rajendranath Barua, Shri Panna Lal Barupal, Shri J. B. S. Bist, Shri P. C. Borooah, Shri Sachindra Chaudhuri, Shri Tridib Kumar Chaudhuri, Shri Homi F. Daji, Shrimati Subhadra Joshi, Shri M. K. Kumaran, Shrimati Sangam Laxmi Bai, Shri Dwarkadas Mantri, Shri Gopal Dutt Mengi, Shri K. L. More, Shri P. Muthiah, Shri S. Osman Ali Khan, Shri Vishwa Nath Pandey, Shri Man Sinh P. Patel, Shri Bhola Raut, Shri Asoke K. Sen, Shri Bishen Chander Seth, Shrimati Ramdulari Sinha, Shri Pravinsinh Natavarsinh Solanki, Shri Amar Nath Vidyalankar, Shri Virbhadra Singh, Shri N. M. Wadia, Shri T. Abdul Wahid and Shri Bibudhendra Misra.”

9. Discussion on Matter of Urgent Public Importance under Rule 193

Shri Mani Ram Bagri raised a discussion on the situation arising out of floods in Assam, Bihar and Uttar Pradesh as indicated in the statement laid on the Table of the House on the 27th August, 1962.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri S. M. Banerjee
- (3) Shri Sinhasan Singh
- (4) Shri Hem Barua
- (5) Shri Jai Bahadur Singh
- (6) Shri Nagendra Prasad Yadav
- (7) Shri P. C. Borooah
- (8) Shri Yashpal Singh
- (9) Shri G. G. Swell
- (10) Shri Kashi Nath Pandey
- (11) Shri Kamal Nath Tiwari
- (12) Swami Rameshwaranand

The discussion was not concluded.

10. Intimation Re: Arrest and Release of Member

The Speaker informed the House that he had received intimation from the Magistrate, First Class, Purulia, that Shri Bhajahari Mahato, Member, Lok Sabha, was taken into custody on the 30th July, 1962, under section 302, Indian Penal Code and was released on bail on the 4th August, 1962.

[P.T.O.]

11. Half-an-Hour discussion on Matters Arising out of Answers to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 13th August, 1962 to Starred Question No. 232 regarding Pakistani infiltration in Assam.

Shri B. N. Datar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th September, 1962).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 6, 1962/Bhadra 15, 1884 (Saka)

No. 75

1. Starred Questions

Starred Questions Nos. 820, 822—828, and 830—837 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2372—2436, 2438—2463 and 2463-A and the statement by the Minister of Home Affairs correcting the reply to Unstarred Question No. 2164 on the 3rd September, 1962 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri V. K. Vidyalankar Koratkar who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

4. Calling Attention to Matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Railways to the rail accident on the 1st September, 1962 near Junnerdeo station of the Central Railway resulting in the death of 4 persons and injuries to others.

The Deputy Minister of Railways made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Finance Accounts of the Central Government for the year 1960-61.
- (2) A copy each of the following Rules under sub-section (3) of section 28 of the Public Debt Act, 1944:—
 - (a) The Public Debt (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1095 dated the 25th August, 1962.
 - (b) The Public Debt (Compensation Bonds) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1096 dated the 25th August, 1962.
 - (c) The Public Debt (Annuity Certificates) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1097 dated the 25th August, 1962.

[P.T.O.]

(3) A copy each of the following papers:—

(i) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

(4) A copy of Annual Report of the Oil and Natural Gas Commission for the year 1961-62, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959.

(5) A copy each of the following papers:—

(i) Fourth Report of the Commissioner for Linguistic Minorities under article 350B(2) of the Constitution.

(ii) The All India Services (Medical Attendance) Amendment Rules, 1962 published in Notification No. G.S.R. 1094 dated the 25th August, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951.

(6) A copy each of the following papers:—

(i) The Central Excise (Sixteenth Amendment) Rules, 1962 published in Notification No. G.S.R. 1101 dated the 25th August, 1962, under section 38 of the Central Excises and Salt Act, 1944.

(ii) Scheme for the reconstruction of the Unity Bank Limited, Madras, and its amalgamation with the State Bank of India published in Notification No. S.O. 2614 dated the 25th August, 1962, under sub-section (11) of section 45 of the Banking Companies Act, 1949.

(7) A list of concerns who have been granted concessions under section 56A of the Income-tax Act, 1922.

(8) Following Statements showing the replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant reports:

(i) Statement showing the replies to the recommendations noted in Chapter V of the Thirty-fourth Report of the Estimates Committee (Second Lok Sabha).

(ii) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-second Report of the Estimates Committee (Second Lok Sabha).

(iii) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-third Report of the Estimates Committee (Second Lok Sabha).

(iv) Statement showing the replies to the recommendations noted in Chapter V of the Fifty-sixth Report of the Estimates Committee (Second Lok Sabha).

(v) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-first Report of the Estimates Committee (Second Lok Sabha).

- (vi) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-second Report of the Estimates Committee (Second Lok Sabha).
- (vii) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-fifth Report of the Estimates Committee (Second Lok Sabha).
- (viii) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-seventh Report of the Estimates Committee (Second Lok Sabha).
- (ix) Statement showing the replies to the recommendations noted in Chapter V of the Sixty-eighth Report of the Estimates Committee (Second Lok Sabha).
- (x) Statement showing the replies to the recommendations noted in Chapter V of the Seventieth Report of the Estimates Committee (Second Lok Sabha).
- (xi) Statement showing the replies to the recommendations noted in Chapter V of the Eighty-second Report of the Estimates Committee (Second Lok Sabha).
- (xii) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Ninth Report of the Estimates Committee (Second Lok Sabha).
- (xiii) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Seventeenth Report of the Estimates Committee (Second Lok Sabha).
- (xiv) Statement showing the replies to the recommendations noted in Chapter V of the Hundred and Fifty-first Report of the Estimates Committee (Second Lok Sabha).

6. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the sittings (fourth to eighth) of the Committee on Private Members' Bills and Resolutions held during the Second Session were laid on the Table.

(ii) The Minutes of the second sitting of the Committee on Absence of Members from the Sittings of the House held during the Second Session were laid on the Table.

(iii) The Minutes of the first sitting of the Committee on Petitions held during the Second Session were laid on the Table.

7. Discussion on Matter of Urgent Public Importance Under Rule 193

Discussion on the situation arising out of floods in Assam, Bihar and Uttar Pradesh as indicated in the statement laid on the Table of the House on the 27th August, 1962, raised by Shri Mani Ram Bagri on the 5th September, 1962, continued.

The following members took part in the discussion:--

- (1) Dr. K. L. Rao
- (2) Shri Vishwa Nath Pandey
- (3) Shri L. D. Kotoki
- (4) Shri K. Manumanthaiya
- (5) Sardar Iqbal Singh

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- (6) Shri Mahavir Tyagi
- (7) Shri Vishram Prasad
- (8) Shri Yamuna Prasad Mandal
- (9) Pandit D. N. Tiwary
- (10) Shri Bishwa Nath Roy
- (11) Shri Ramshekhar Prasad Singh
- (12) Shri Digvijaya Narain Singh
- (13) Shri Nihar Ranjan Laskar
- (14) Shri Sheo Narain
- (15) Shrimati Yashoda Reddy
- (16) Shri J. N. Hazarika
- (17) Sardar Dhanna Singh Gulshan
- (18) Shri Bibhuti Mishra
- (19) Shri Shree Narayan Das
- (20) Shri Ram Ratan Gupta
- (21) Shri A. P. Sharma
- (22) Shri Sham Lal Saraf
- (23) Dr. Mahadeva Prasad

Hafiz Mohammad Ibrahim replied to the discussion.

8. Motion Re: Report of Scheduled Areas and Scheduled Tribes Commission

Shri Lal Bahadur Shastri moved the following motion:—

“That this House takes note of the Report of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the House on the 20th November, 1961.”

The following members took part in the debate:—

- (1) Shri Sarkar Murmu
- (2) Shri M. G. Uikey
- (3) Shri Yashpal Singh
- (4) Shri C. M. Kedaria
- (5) Shri Iswar Marandi
- (6) Shrimati Akkamma Devi
- (7) Shri Sanji Rupji
- (8) Shri Ganapati Ram (*Speech unfinished*).

The discussion was not concluded.

9. Half-An-Hour-Discussion on Matters Arising out of Answer to Question

Shri K. K. Warior raised a half-an-hour discussion on points arising out of the answer given on the 22nd August, 1962 to Starred Question No. 529 regarding issue of industrial licences.

Shri Nityanand Kanungo replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th September, 1962).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 7, 1962/Bhadra 16, 1884 (Saka)

No. 76

1. Starred Questions

Starred Questions Nos. 848, 851—856 and 858—862 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2464—2468, 2470—2519, 2521—2524, 2526—2537 and 2539—2548 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Nepal Plane Crash and scarcity conditions in Kurnool District addressed to the Ministers of Transport and Communications and Food and Agriculture respectively were orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Vishram Prasad called the attention of the Minister of Commerce and Industry to the reported ban on import of art silk yarn resulting in unemployment of over one lakh of weavers.

The Minister of International Trade made a statement in regard thereto and also laid on the Table a detailed statement.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | |
|---|---|
| (i) Statement No. I | Second Session, 1962.
(Third Lok Sabha). |
| (ii) Supplementary Statement
No. III | First Session, 1962.
(Third Lok Sabha). |

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|---|--|
| (iii) Supplementary Statement
No. VI | Fifteenth Session, 1961.
(Second Lok Sabha). |
| (iv) Supplementary Statement
No. VII | Fourteenth Session, 1961.
(Second Lok Sabha). |
| (v) Supplementary Statement
No. XV | Thirteenth Session, 1961.
(Second Lok Sabha). |

(2) A copy each of the following papers:—

- (i) Certified Accounts of the Coir Board, Ernakulam, for the year 1960-61 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) The Rubber (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1162, dated the 1st September, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947.

(3) A copy each of the following papers:—

- (i) Annual Report of the Hindustan Organic Chemicals Limited, Bombay, for the year ending the 31st March, 1962, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

(4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (i) G.S.R. No. 678 dated the 19th May, 1962.
- (ii) G.S.R. No. 702 dated the 26th May, 1962.
- (iii) G.S.R. No. 755 dated the 9th June, 1962.
- (iv) G.S.R. No. 996 dated the 28th July, 1962.

(5) A copy of Notification No. G.S.R. No. 1125 dated the 25th August, 1962, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to cashewnut industry.

(6) A copy of Annual Report on the working of Industrial and Commercial Undertakings of Central Government for the year 1960-61.

(7) A copy of Report on Indian and State Administrative Services and Problem of District Administration by Shri V. T. Krishnamachari.

(8) A copy of Annual Report of the Registrar of Newspapers for India, 1962 (Part I).

(9) A copy of Annual Accounts of the Indian Airlines Corporation for the year 1959-60 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

6. Minutes of Parliamentary Committees—laid on the Table

(i) The Minutes of the sittings (first to third) of the Committee on Subordinate Legislation held during the Second Session were laid on the Table.

(ii) The Minutes of the first sitting of the Committee on Government Assurances held during the Second Session of Third Lok Sabha were laid on the Table.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 4th September, 1962, Rajya Sabha had agreed without any amendment to the Advocates (Third Amendment) Bill, 1962, passed by Lok Sabha on the 24th August, 1962.
- (ii) That at its sitting held on the 4th September, 1962, Rajya Sabha had agreed without any amendment to the Extradition Bill, 1962, passed by Lok Sabha on the 8th August, 1962.
- (iii) That at its sitting held on the 5th September, 1962, Rajya Sabha had agreed without any amendment to the Land Acquisition (Amendment) Bill, 1962, passed by Lok Sabha on the 30th August, 1962.
- (iv) That at its sitting held on the 6th September, 1962, Rajya Sabha had agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1962, passed by Lok Sabha on the 3rd September, 1962.
- (v) That at its sitting held on the 4th September, 1962, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Christian Marriage and Matrimonial Causes Bill, 1962, and had nominated the following members to serve on the said Joint Committee:—

1. Rajkumari Amrit Kaur
2. Shri Jairamdas Daulatram
3. Shri A. C. Gilbert
4. Shrimati Jahanara Jaipal Singh
5. Shri Dayaldas Kurre
6. Shri Bansi Lal
7. Shri A. D. Mani
8. Shrimati Uma Nehru
9. Shri Mulka Govinda Reddy
10. Shri M. H. Samuel
11. Shri M. C. Shah
12. Shri Awadheshwar Prasad Sinha
13. Shri P. A. Solomon
14. Shri Thomas Srinivasan
15. Shri A. M. Tariq

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8. President's assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 6th August, 1962:—

- (1) The Appropriation (No. 4) Bill, 1962.
- (2) The Appropriation (Railways) No. 4 Bill, 1962.

9. Report of Committee on Subordinate Legislation

Shri S. V. Krishnamoorthy Rao presented the First Report of the Committee on Subordinate Legislation.

10. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) First Report relating to action taken by Government on the recommendations contained in the Eighty-first Report of the Estimates Committee (Second Lok Sabha) on the Ministry of S.R. & C.A.—Part III—National Atlas Organisation Survey of India etc.
- (ii) Second Report relating to action taken by Government on the recommendations contained in the Thirty-third and Eighty-seventh Reports of the Estimates Committee (Second Lok Sabha) on Hindustan Steel Limited, Ranchi.

11. Statements by Ministers

(i) The Deputy Minister of Food made a statement correcting the reply given on the 12th June, 1962, to a supplementary by Shri U. M. Trivedi on Starred Question No. 1411 regarding land acquisition.

(ii) The Deputy Minister of Information and Broadcasting made a statement correcting the reply given on the 22nd June, 1962 to a supplementary by Shri M. K. Kumaran on Starred Question No. 1626 regarding Studio-Centre at Trichur.

(iii) The Minister of Railways made a statement regarding the Commission of Enquiry for the Dumraon railway accident.

(iv) The Minister of Steel and Heavy Industries made a statement regarding fair ex-works retention prices of pig iron and steel for the period 1st April, 1960 to 31st March, 1962.

12. Motion re: Joint Committee on Limitations Bill, 1962

Shri Asoke K. Sen moved the following motion:—

“That in the motion adopted on Wednesday, September 5, 1962 concurring in the recommendation of Rajya Sabha that Lok Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith, the names of the following Members who are in excess of the number of the Members of Lok Sabha to be nominated to serve on the said Joint Committee be omitted and a message sent to Rajya Sabha making the necessary correction in the message sent to that House on the 5th September, 1962:—

1. Shri P. C. Borooah
2. Shri Bhola Raut

3. Shrimati Subhadra Joshi
4. Shri Virbhadra Singh
5. Shri Gopal Dutt Mengi
6. Shri T. Abdul Wahid
7. Shrimati Sangam Laxmi Bai
8. Shri Bishan Chander Seth
9. Shri Frank Anthony
10. Shri Tridib Kumar Chaudhuri."

The motion was adopted.

13. Government Bill—Introduced

The Working Journalists (Amendment) Bill, 1962.

14. Motion Re: Report of Scheduled Areas and Scheduled Tribes Commission

Discussion on the following motion moved by Shri Lal Bahadur Shastri on the 6th September, 1962, continued:—

"That this House takes note of the Report of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the House on the 20th November, 1961."

The following members took part in the debate:—

- (1) Shri Ganapati Ram
- (2) Shri T. H. Sonavane
- (3) Shri Ramchandra Vithal Bade
- (4) Shri Manikya Lal Varma
- (5) Shri Vishram Prasad
- (6) Shrimati Renuka Ray
- (7) Shri Dasaratha Deb
- (8) Shri Balkrishna Wasnik
- (9) Shri R. Keishing
- (10) Shri Virbhadra Singh
- (11) Shrimati T. Lakshmi Kanthamma
- (12) Dr. Rajendra Kohar
- (13) Shri S. C. Besra (*Speech unfinished.*)

The discussion was not concluded.

15. Motion Re: Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th September, 1962."

The motion was adopted.

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16. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Inder J. Malhotra on the 24th August, 1962, continued:—

“This House calls upon the Government to appoint a Commission consisting of Members of Parliament, eminent scientists and administrators, to investigate and enquire into the working conditions of the research Scholars and scientific workers in various scientific institutes in the country.”

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Dr. Mono Mohon Das
- (3) Shri Humayun Kabir

Shri Inder J. Malhotra replied to the debate.

The Resolution was withdrawn by leave of the House.

17. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Prime Minister to the situation arising out of the suggestion of the Planning Commission to increase the land revenue in Uttar Pradesh.

The Prime Minister made a statement in regard thereto.

18. Private Member's Resolution—under Consideration

Shri Raghunath Singh moved the following Resolution:—

“This House is of opinion that all the organisations working on communal or sectional lines be banned.”

Shri Raghunath Singh's speech was not concluded.

[Shri Prakash Vir Shastri moved that the time allotted for discussion of the Resolution be increased from one and a half hours to four hours.

The House agreed.]

19. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 29th August, 1962 to Starred Question No. 694 regarding advance for building of English Weekly “Link”.

The Minister of Mines and Fuel replied to the discussion.

(Lok Sabha adjourned *sine die* at 5.45 P.M.)

M. N. KAUL,
Secretary.